

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO. 370/2021**

**IN THE MATTER OF:**

MANOJ KUMAR RAY

...APPLICANT(s)

**VERSUS**

STATE OF UTTAR PRADESH

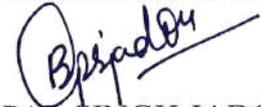
...RESPONDENT(s)

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**THROUGH COUNSEL**



BHANWAR PAL SINGH JADON  
STANDING COUNSEL FOR THE STATE OF U.P.  
[bhanwar09jadon@gmail.com](mailto:bhanwar09jadon@gmail.com) | 6375115224

**DATE: 14.08.2025**

**PLACE: NOIDA**

BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO. 370/2021



**IN THE MATTER OF:**  
MANOJ KUMAR RAY

...APPLICANT(s)

VERSUS

STATE OF UTTAR PRADESH

...RESPONDENT(s)

**ADDITIONAL AFFIDAVIT BY JOINT SECRETARY, URBAN DEVELOPMENT DEPARTMENT, STATE OF U.P. IN COMPLIANCE OF ORDER DATED 18.12.2024 PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI**

I, **Kalyan Banarjee**, aged about 59 years, S/o Late Devi Das Banerjee, posted as Joint Secretary, Urban Development Department, Uttar Pradesh, do hereby solemnly affirm and state as under:

1. I, **Kalyan Banarjee**, am fully conversant with the facts of the case and am competent and authorized to swear the present Affidavit.



Sworn & Verified  
Before me  
14/10/25  
**AMBRISH KUMAR**  
ADVOCATE & NOTARY  
Vill-Devi Ganj Anaiya  
Adampur Janubi, Lucknow

2. That the present matter pending before the Hon'ble Tribunal pertains to the issue of discharge of sewage and solid waste in Katahal drain connected to river Ganga in district Ballia, UP.
3. That the Hon'ble Tribunal vide order dated 18.12.2024 directed the Deponent to file a further affidavit covering the above observations and disclosing the progress made with regards to the construction of the STP. the operative part of the aforementioned order is stated below:

*"...12. We also find that:-*

- i. The capacities of pumping stations are not disclosed, and the steps are taken/to be taken till the third pumping station is constructed and commissioned (as the matter is under consideration by High Court of Judicature at Allahabad).*
- ii. Not quantity and quality of sewage/sullage being carried by Katahal drain before meeting river Ganga is disclosed.*
- iii. Water quality of river Ganga upstream and downstream, particularly with reference to fecal coliform has not been disclosed.*
- iv. Disposal location of treated sewage from 20 MLD STP has not been disclosed.*



Sworn & Verified  
Before me

*Ambrish Kumar*  
AMBRISH KUMAR  
ADVOCATE & NOTARY  
Vij-Devi Ganj Anaiya  
Adampur Janak, Lucknow

- v. *The next report needs to clarify the difference disclosures made in letters placed on pages 665 and 670 relating to the utilisation of RDF.*

*13. Hence, we direct the Joint Secretary, Urban Development, UP to file the next affidavit covering the above observations and also disclosing the progress that is made in the construction of the STP and other deficiencies noted above. Let the fresh affidavit be filed by the Joint Secretary, Urban Development, UP at least one week before the next date of hearing..."*

4. That in compliance of the directions issued by the Hon'ble Tribunal, the compliances made are stated below:



### **TRIBUNAL'S OBSERVATIONS & COMPLIANCE STATUS**

#### **A. LIQUID WASTE MANAGEMENT**

5. That as per the report dated 11.08.2025 submitted by U.P. Jal Nigam (Urban), the concluding points from the report are as follows:

Sworn & Verified  
Before me  
11/08/25  
AMBRISH KUMAR  
ADVOCATE & NOTARY  
Vill-Devi Ganj Anaiya  
Adampur Janubi, Lucknow

A copy of the report dated 11.08.2025 is annexed herewith and marked as **ANNEXURE-1.**

6. That it is submitted that **the construction work of the 20 MLD STP at Chhorhar Village, Ballia is complete, including testing and commissioning.** The trial run of the STP has been concluded. At present, minor gaps in previously laid sewer lines in the Civil Line Zone are being addressed. The rise in subsoil water levels due to recent floods in the monsoon has delayed deep sewer works. Upon subsidence of flood waters, the pending sewer works will be completed positively within two months, and the plant will be fully operational thereafter.

The photographs of the constructed STP is annexed herewith and marked as **ANNEXURE-2.**

7. That the 20 MLD STP will cover 14,342 households generating approximately 8.09 MLD subsequent to cleaning and gap connections of the land sewer line of about 27 kms.

8. It is humbly submitted before the Hon'ble Tribunal that 25 kms of the sewer network has been cleaned in civil line zone, the remaining 2kms will be



Sworn & Verified  
Before me  
AMBRISH KUMAR  
ADVOCATE & NOTARY  
Vill-Davi Ganj Analiya  
Adampur Janubi, Lucknow

cleared post monsoon and the gaps in the sewer networks will be addressed simultaneously.

9. **That Consent to Operate dated 07.05.2025 has been granted by the Uttar Pradesh Pollution Control Board for the said 20 MLD STP and the 25 KLD co-treatment plant.**

A copy of the CTO is annexed herewith and marked as **ANNEXURE-3.**

10. That with regards to the remaining household 11,658, the sewage will be treated through 25 KLD co-treatment plant situated at Chhorhar Village, Ballia. The fecal sludge will be transported to the plant by the Nagar Palika Parishad which will then be treated and the treated water will be discharged in the Katahal Drain. A letter dated 04.08.2025 has been sent to NPP by Jal Nigam requesting them to send the fecal sludge from the septic tanks so that it may be treated and discharged.

A copy of letter dated 04.08.2025 is annexed herewith and marked as **ANNEXURE-4.**



Sworn & Verified  
Before me  
*Amrish Kumar*  
AMRISH KUMAR  
ADVOCATE & NOTARY  
Vill-Devi Ganj Anand  
Adampur Janubi, Lakhnao

*Amrish Kumar*

11. That with regards to the above mentioned order, it is submitted that out of the 57 km sewer line, approximately 42 km (17 km out of 30 km in City Zone and 25 km out of 27 km in Civil Line Zone) has been cleaned.

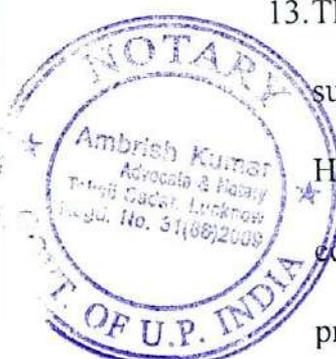
12. That the remaining 13 km of sewer network lies the City zone, where the construction of the Sewage Pumping Station (SPS) at Bedua is presently stayed by the Hon'ble High Court of Judicature at Allahabad in **W.P. No. 3464/2019** vide order dated 21.05.2019. It is submitted that the aforementioned sewer network will be cleared as soon as the stay order by the Hon'ble High Court is vacated.

A copy of the order dated 21.05.2019 is annexed herewith and marked as **ANNEXURE-5**.

13. That with regards to the pending matter before the Hon'ble High Court, it is submitted that a report by U.P. Jal Nigam, Ballia has been filed before the Hon'ble High Court wherein it is stated that the demarcation of the concerned SPS has been carried out by the DM Office and no land of the private land owner has been found.

A copy of the demarcation report is annexed herewith and marked as **ANNEXURE-6**.

Sworn & Verified  
Before me  
AMBRISH KUMAR  
ADVOCATE & NOTARY  
VIII-Devi Ganj Ansiya  
Adampur Janubi, Lucknow

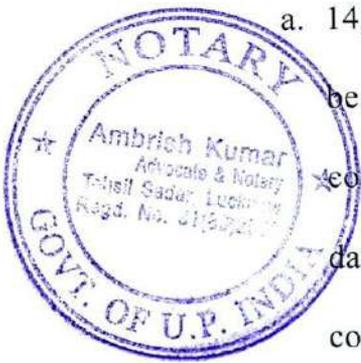


14. That it is humbly submitted before the Hon'ble Tribunal that subsequent to the vacation of stay by the Hon'ble High Court, the construction of SPS will resume and will be completed within 5 months. Furthermore, the work of the cleaning of the existing sewer network will be carried out simultaneously.

15. That for the remaining 2 km of sewer network lies in the Civil Line Zone (27 km), approximately 25 km has been cleaned, about 600 metres remaining of the remaining stretch, gaps in the sewer network are to be filled through trenchless technology. This will be completed within two months, subject to post-monsoon conditions as the flood in Ballia has caused further rise in subsoil water level which makes it difficult to complete the gaps of sewer line which is to be laid at about 7.0 m depth.

16. Coverage of 26,000 households through existing 57 kms sewer network:

- a. 14,342 households with the discharge of approximately 8.09 MLD will be connected via the rehabilitated sewer network. That for the household connections a DPR has been sent to the State for approval vide letter dated 27.01.2025. Subsequent to the approval of the DPR, household connections will be made.



Sworn & Verified  
Before me  
AMBRISH KUMAR  
ADVOCATE & NOTARY  
Vill-Devi Ganj Anaiya  
Adampur Janubi, Lucknow

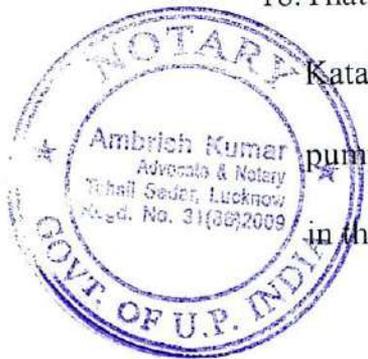
b. That for 11,658 households having the discharge of approximately 6.58 MLD, it is humbly submitted that currently there is no sewerage network for the aforementioned household connections. However, at present for treatment of the sewage, the septage will be transported to the 25 KLD co-treatment plant situated at Chhorhar Village, Ballia by NPP.

17. That in District Ballia, 2 Sewage Pumping Stations have been established. One SPS lies in Civil Line Zone and the second one is in City Zone. The Capacity of the SPS in civil line zone at Collectorate is 5.0 MLD and the capacity of the City zone SPS at Bedua is 14.60 MLD (Hon'ble High Court Stay).

18. That it is humbly submitted that till the household connections are made, the Katakhal drain will be tapped to the SPS through which the sewage will be pumped to the constructed STP and the treated water will then be discharged in the katakhal drain.

19. That it is further submitted before this Hon'ble tribunal that the treated effluent from the 20 MLD STP will be disposed in Katakhal drain which is

Sworn & Verified  
Before me  
AMENISH KUMAR  
ADVOCATE & NOTARY  
VIII-DEVI GANJ ANALIYA  
ADAMPUR JANABI, LUCKNOW



flowing just beside the STP located at Chhorhar Village. (latitudes 25.79626, longitude 84.15524 of the STP)

## **B. SOLID WASTE MANAGEMENT**

20. That as per the report dated 13.08.2025 submitted by the Nagar Palika Parishad, Ballia, the points from the report are as follows:

A copy of the report dated 13.08.2025 is annexed herewith and marked as **ANNEXURE-7.**

21. That with regards to Solid Waste Management, the total quantity of waste generated in the area amounts to 36.50 tons per day, which is collected by the Nagar Palika Parishad, Ballia through a door-to-door collection system and transported by the Nagar Palika for disposal to a Solid Waste Processing Plant with a capacity of 50 tons per day and an MRF (Material Recovery Facility) Centre with a capacity of 5 tons per day, situated in Gram Sabha Ehamatmali, Basantpur, Ballia.

22. It is further submitted that primary processing and screening are conducted using a trommel machine with a 100 mm mesh size. Subsequently, the wet waste (14.25 tons per day) undergoes screening in the second phase using a



Sworn & Verified  
Before me  
AMBRISH KUMAR  
ADVOCATE & NOTARY  
Vid-Devi Ganj Area  
Adampur Janubi, Lucknow

35 mm and 4mm mesh size trommel machine, and compost is produced through windrow composting. The disposal process at present is being carried out by the third party, AFC India at their SWM Plant Basantpur.

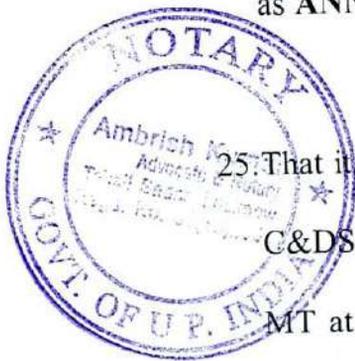
A copy of report by AFC India and the photographs if solid waste being processed is annexed herewith and marked as **ANNEXURE-8**.

23. That AFC India has executed an agreement with Bharat Waste Management for the disposal of RDF generated from the processing of the solid waste.

A copy of the agreement is annexed herewith and marked as **ANNEXURE-9**.

24. That with regards to the compost generated, it is submitted that the generated compost is distributed to the farmers free of cost.

The photographs of distribution of compost is annexed herewith and marked as **ANNEXURE-10**.



25. That it is submitted before the Hon'ble Tribunal that as per the report by the C&DS (judicial page no. 668 to 686), the legacy waste of total 337714.50

MT at Mahaveer Ghat has been cleared and processed, thereof, no legacy waste is currently present at the site.

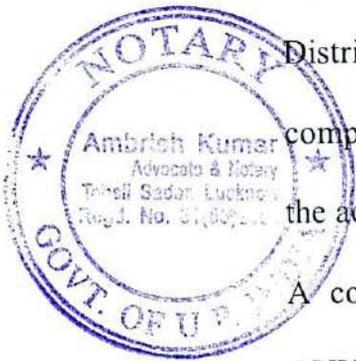
Sworn & Verified  
Before me  
*Ambrish Kumar*  
AMBRISH KUMAR  
ADVOCATE & NOTARY  
V. B. Dowl Ganj Ansiya  
Adampur Janubi, Lucknow

26. That it is submitted that for the transport of septage of 11,658 households situated in City zone, NPP has designated 2 vehicles for the transport of the same to the 25 KLD Co-treatment plant situated at Chhorhar Village, Ballia. All the households in City Zone have septic tanks present in their households through which sewerage discharge will be collected by NPP and treated at the Co-treatment plant. The treated water will be discharged in Katahal drain which is flowing just beside the STP located at Chhorhar Village.

**C. DRAINS IN GRAMIN KSHETRA**

27. That with regards to the drains falling on the other side of Katahal drain falls in Gramin Kshetra of Balia. The Deponent has issued a letters dated 18.03.2025, 03.04.2025, 28.04.2025, 08.05.2025 and 12.08.2025 to the District Magistrate, Ballia directing them to take necessary actions in compliance of directions issued by this Hon'ble Tribunal and duly submit the action taken report to the Deponent.

A copy of aforementioned letters is annexed herewith and marked as ANNEXURE-11.



Sworn & Verified  
Before me  
AUGUST  
AMRISH KUMAR  
ADVOCATE & NOTARY  
VIII-Devi Gari Anaiya  
Adampur Jani, Lucknow

28.Hence, the present affidavit is being filed for the kind consideration and perusal of this Hon'ble Tribunal.

29. I state that everything stated above has been stated by me in my official capacity on and derived from the official records and I state that nothing material has been concealed therefrom.

DEPONENT

VERIFICATION

Verified at LUCKNOW on this 14<sup>th</sup> day of AUGUST, 2025, that the contents of the above affidavit from paragraphs 1 to 29 are believed to be true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

DEPONENT



Sworn & Verified  
Before me  
*[Signature]*  
AMBRISH KUMAR  
ADVOCATE & NOTARY  
Vill-Devi Ganj Ansiya  
Adampur Janubi, Lucknow

I identify the Deponent/Executant/ who  
has signed/Put X. before me.  
*[Signature]* 14/8/25



## कार्यालय अधिशासी अभियन्ता

निर्माण खण्ड, उत्तर प्रदेश जल निगम (नगरीय), बलिया।

पत्रांक: 911 / N.G.T / 19 दिनांक: 11-8-2025

सेवा में,

मुख्य अभियन्ता (प्रयागक्षेत्र)  
उ०प्र० जल निगम (नगरीय),  
प्रयागराज।

विषय:- मा० एन०जी०टी० में बलिया नगर पालिका परिषद, बलिया के सीवरेज कार्यों से सम्बन्धित दिनांक 18.08.2025 को निर्धारित सुनवाई हेतु Action taken report को प्रेषित करने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक अमृत 2.0 कार्यक्रम के अन्तर्गत स्वीकृत जनपद बलिया में Rehabilitation of Nagar Palika Parishad Ballia sewerage scheme के अन्तर्गत 20 एम०एल०डी० क्षमता का एस०टी०पी० एवं योजना में प्रस्तावित सीवर कार्यों के निर्माण एवं तत्सम्बन्धित कार्यों के सम्बन्ध में मा० एन०जी०टी० में योजित प्रकरण की सुनवाई दिनांक 18.08.2025 हेतु Action taken report को संलग्न कर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित किया जा रहा है।

संलग्नक-उपरोक्तानुसार।

भगदीय

(पीयूष मौर्य)

अधिशासी अभियन्ता

दिनांक:

पृ०सं०:

प्रतिलिपि-निम्नलिखित को सादर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. मुख्य अभियन्ता (नागर), उ०प्र० जल निगम (नगरीय), लखनऊ।
2. अधीक्षण अभियन्ता, निर्माण मण्डल, उ०प्र० जल निगम (नगरीय), आजमगढ़।

अधिशासी अभियन्ता



## कार्यालय अधिशासी अभियन्ता निर्माण खण्ड, उत्तर प्रदेश जल निगम (नगरीय), बलिया।

पत्रांक: / /

दिनांक:

सेवा में,

मुख्य अभियन्ता (प्रयागक्षेत्र)  
उ०प्र० जल निगम (नगरीय),  
प्रयागराज।

विषय:- मा० एन०जी०टी० में बलिया नगर पालिका परिषद, बलिया के सीवरेज कार्यों से सम्बन्धित दिनांक 18.08.2025 को निर्धारित सुनवाई हेतु Action taken report को प्रेषित करने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक अमृत 2.0 कार्यक्रम के अन्तर्गत स्वीकृत जनपद बलिया में Rehabilitation of Nagar Palika Parishad Ballia sewerage scheme के अन्तर्गत 20 एम०एल०डी० क्षमता का एस०टी०पी० एवं योजना में प्रस्तावित सीवर कार्यों के निर्माण एवं तत्सम्बन्धित कार्यों के सम्बन्ध में मा० एन०जी०टी० में योजित प्रकरण की सुनवाई दिनांक 18.08.2025 हेतु Action taken report को संलग्न कर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित किया जा रहा है।

संलग्नक-उपरोक्तानुसार।

भवदीय

(पीयूष मौर्य)

अधिशासी अभियन्ता

दिनांक: 11.8.2025

पृ०सं०: 311 / N.G.T / 19

प्रतिलिपि-निम्नलिखित को सादर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. मुख्य अभियन्ता (नागर), उ०प्र० जल निगम (नगरीय), लखनऊ।
2. अधीक्षण अभियन्ता, निर्माण मण्डल, उ०प्र० जल निगम (नगरीय), आजमगढ़।

अधिशासी अभियन्ता

**Action taken report on paras relevant to U.P. Jal Nigam (Urban) in response  
to the order of Hon'ble NGT on OA no. 370/2021 dated 16.04.2025**

<b>Para. No.</b>	<b>Relevant Para</b>	<b>Compliance / Action taken</b>
6	<p>That with respect to the construction of the 20 MLD STP for treatment of sewage generated from approximately 26,000 households within the Nagar Palika Parishad, Ballia, the construction of the STP, located at Chhorhar Village, Ballia, will be completed within the stipulated time i.e. February, 2025. The trial run of the aforesaid STP will be conducted for 3 months and will be completed by May, 2025, thereafter, it would be made functional. The Consent to Establish has been granted by the UPPCB for the construction of the STP, furthermore, the Consent to Operate will be obtained by the Jal Nigam subsequent to the completion of the construction of the STP, prior to the starting of the trial run of the aforesaid STP.</p>	<p>The Construction work of STP is complete and the campus development work is in progress. Testing and commissioning of STP is completed and was under trial run. The gaps in the previously laid sewer is being filled but the subsoil water level has risen due to floods and hence delayed the deep sewer work. After the flood subsides and monsoon ends, it will be made fully operational within 2 months. (Photographs attached as Annexure 1). The consent to Operate for this 20 MLD STP is obtained. (Annexure 2)</p>
7	<p>That the work of cleaning of existing 57km sewer line is under progress, which would connect to the 20 MLD STP, would cover 14,342 households (sewage generated approximately 8.09 MLD) as per future action plan and the Fecal Sludge of approximately 11,658 households (sewage generated approximately 6.58 MLD), will be treated at the 25 KLD co- treatment plant that is being constructed along with the 20 MLD STP. The total sewage generated from Ballia at present is approximately 15 MLD. This sewage will be treated at the 20 MLD</p>	<p>Around 42 km sewer line out of 57 km is cleaned. The balance sewer lines lie in the City Zone where there is stay on the construction work of SPS by Hon'ble High Court, Allahabad. The gaps found are being laid through trenchless method and it will take about two more months to complete the balance gaps of around 600 m length. The flood In Ballia has caused further rise in subsoil water level which makes it difficult to complete the gaps of sewer line which is to be laid at about 7.0 m depth.</p>



	<p>capacity Sewage Treatment Plant (STP) once it becomes operational i.e. May, 2025.</p>	
8	<p>It is submitted that the work of cleaning of laid sewer lines i.e. 57km is under progress. The sewer line of 27km lies in the Civil Line Zone, and 30 km of sewer line lies in the City Zone, Bedua. The Civil Line Zone and the City Zone are connected to the two Sewage Pumping Stations (SPS). However, the construction work of the SPS, at City Zone has been stayed by the order of the Hon'ble High Court of Judicature at Allahabad because of the land issue. The cleaning of 30km, City Zone, Bedua, sewer line is ongoing. The sewer line of about 23 kms out of 27 km network, Civil Line Zone, has been cleaned.</p>	<p>At present, around 25 km of 27 km network in civil line zone is cleaned. There is about 600 m gap left in sewer network in this zone, which is being laid through trenchless method.</p> <p>There is stay from Hon'ble High Court on construction work of SPS in Bedua which covers City zone. Efforts are being made to get the permission to start the work on the same.</p>



4	<p>On the perusal of the affidavit, it is noticed that the 20MLD STP is under construction for treatment of the sewage generated from approximately 26000 households. The timeline of May 2025 for the operationalisation of this STP has been disclosed. The issue of connectivity of households has been clarified by disclosing that 20 MLD STP would cover 14,342 households generating approximately 8.09 MLD. In respect of 11,658 households, no provision for household connectivity to this STP has been disclosed.</p>	<p>Around 14342 households would be covered by the already laid sewer line, which is being rehabilitated under this project. Connections would be made after approval of the DPR after the line is made functional.</p> <p>The balance households are covered by Co-Treatment through fecal sludge collection as there is no sewer line in rest of the area.</p>
5	<p>The Tribunal is considering the main issue of preventing the discharge of sewage and waste in the Katahal drain which finally meets river Ganga. Though in the affidavit and the earlier proceedings, a disclosure was made about six drains on one side of Katahal nallah are discharging sewage into it, the affidavit does not state anywhere that on the construction of the STP and laying of the sewage network, the discharge of untreated sewage from these drains to Katahal nallah will be stopped. Hence, the affidavit of the Joint Secretary Urban Development is incomplete on this aspect.</p>	<p>The balance 11658 households would be covered by Co-Treatment.</p>



12(I)	The capacities of pumping stations are not disclosed, and the steps are taken/to be taken till the third pumping station is constructed and commissioned (as the matter is under consideration by High Court of Judicature at Allahabad).	<p>The Capacity of the SPS (I) civil line zone at Collectorate is 5.0 MLD .</p> <p>(II) City zone at Bedua is 14.60 MLD (Hon'ble High Court Stay)</p> <p>Counter affidavit has been filed for the writ petition no. 3464 of 2019 by Nagar Palika Parishad and also by U.P. Jal Nigam (Urban) the last listing date was 06.08.2025 but the case could not be taken up and effort are being made to get the stay vacated.</p>
12(IV)	Disposal location of treated sewage from 20 MLD STP has not been disclosed.	The Treated effluent from the 20 MLD STP will be disposed in Katahal drain just beside the STP located at Chhorhar Village.



# SITE PHOTOGRAPHS



SBR Unit



SBR Unit



Admin Building



Primary Treatment Unit

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# SITE PHOTOGRAPHS



CCT Unit



SHU Unit



### Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

**Category : RED**

**Application Id : 31363549**

**237981/UPPCB/Azamgarh(UPPCBRO)/CTO/both/BALLIA/2025**

**Date: 07/05/2025**

To,

M/s

**UP JAL NIGAM**

**U.P. Jal Nigam, 20 MLD STP Vill-Chhorhar, District-Ballia,BALLIA,277001**

Reference Application No: 31363549 Dated: 2025-04-16

**Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981 notified under 'Environment (Protection) Act, 1986' as applicable (to be referred hereinafter as Water Act and Air Act respectively) for operation of Sewage Treatment Plant (STP).**

#### CONDITIONS OF CONSENT

With reference to the application No **31363549** and declaration submitted by the STP operating agency, fresh/renewal CCA is hereby granted to M/s. **UP JAL NIGAM** located at **U.P. Jal Nigam, 20 MLD STP Vill-Chhorhar, District-Ballia,BALLIA,277001**. subject to the provisions of **Water Act and Air Act** and the orders that may be made further and subject to following terms and conditions: -

1. This CCA is granted for the period upto 31/12/2025 from the date of issuance of this letter, under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974.
2. This CCA is granted for the period upto 31/12/2025 from the date of issuance of this letter, under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981.

#### 3. Details of installed STP

Capacity MLD/ KLD	Area of city/ Municipal zone to be covered	Mode of receiving raw sewage	Level of treatment	Treatment Technology used	Electricity consumption at full load (kWH)	Status of sewerage network in area to be covered
20 MLD	NNP Ballia (Total 25 ward)	Toilet and kitchen of households		SBR(Seque ntial Batch Reactor)	500 KWH	57.0 KM Sewer Network

4. The quantity of maximum daily treated sewage discharge should not be more than the following:

Description	Declaration	Permitted	Point of discharge
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#### 5. Details of Sewerage infrastructure

##### a. Details of pumping station

Sr. No.	Location of pumping station	Geographical Co-ordinate	Catchment area	Design capacity (KLD)
1	In Civil lines area near Kachahhari			7.46 MLD
2	In city side area near Bedua			14.69

**b. Details of STP**

Sr. No.	Name of unit	Installed nos.	Capacity
1	Sewage Treatment Plant	01	20 MLD

**6. Water conservation:**

**a) Fresh water consumption:**

- i. Water conservation:
- ii. Categorization of existing groundwater area: Safe/ Semi critical /Critical// Over-Exploited/ Saline
- ii. Source of fresh water: Borewell/supply water
- iii. Status of NOC from CGWA/SGWB: Applied/granted
- iv. Validity of NOC 31/12/2025
- v. Permitted withdrawal capacity (KLD)

**b. Sewage treatment and disposal**

The designed parameters of the STP are as provided below and the operating agency shall treat the sewage in such a way that this should be in conformity with the applicable norms for treated sewage.

Sr. No.	Parameters	STP Designed parameters		Treatment efficiency	Treated Sewage Discharge Standard
		Inlet	Outlet		
1	BOD (mg/l)	250	<10		As per applicable norms
2	COD (mg/l)	425	<50		As per applicable norms
3	TSS (mg/l)	375	<10		As per applicable norms
4	Total Nitrogen (mg/l)	50	<10		As per applicable norms
5	Total Phosphorous (mg/l)	7.1	<1		As per applicable norms
6	Faecal Coliform (MPN /100 ml)	106	<100		As per applicable norms

- i. STP operating agency shall ensure minimum level of MLSS and Dissolved oxygen in aeration tank as 2500-5500 mg/l and 2 ppm, respectively.
- ii. STP operating agency shall ensure proper recirculation of return sludge to maintain the desired MLSS level in aeration tank.
- iii. STP operating agency shall install sealed and calibrated flow meter at inlet and outlet of STP.

- iv. STP operating agency shall explore the possibility of maximum recycling of treated used water.
- v. Operational parameters such as sludge volume index, sludge retention time, dissolved oxygen, MLSS/MLVSS, residual chlorine etc. shall be regularly monitored for optimization of STP operation. Operational parameters shall be maintained as per the design of the plant.

#### 7. Disinfection of treated sewage

- i. STP operating agency shall install the disinfection system of adequate design capacity to limit the TC/FC count within norms.
- ii. STP operating agency shall ensure the following treated sewage quality parameters for effective disinfection as per disinfection technology;

Disinfection technology	Predisinfection system	Predisinfection Effluent Quality			
		BOD (mg/l)	TSS (mg/l)	Turbidity (NTU)	Other
Chlorination	No requirement but prefer at least primary treatment	<15-20	<15-20	<5-10	Ammonia concentration must be assessed.
Ozone	Usually requires secondary treatment with nitrification	<15-15	<10-15	<5	Ammonia concentration < 1 mg/l as NH <sub>3</sub> -N may be required to reduce initial ozone demand if effluent has high pH
UV Irradiation	Require tertiary treatment with filtration or membrane	<15-15	<5-10	<5	Water quality parameters required; • UV transmittance >50-70% or UV absorbance <0.15-0.3 cm <sup>-1</sup> • Hardness <140 mg/l as CaCO <sub>3</sub> • Iron <0.1 mg/l as Fe and • Hydrogenic sulphide <0.2 mg/l as H <sub>2</sub> S

- iii. Residual chlorine at outlet of STP shall be under 0.5 ppm.
- iv. STP operating agency shall ensure the use of high-grade disinfection-chemical only.
- v. STP operating agency shall ensure optimization of disinfection system with feed flow condition

#### 8. Sludge management and disposal

- i. STP operating agency shall ensure periodic removal of waste sludge to maintain the desired MLSS level in aeration tank for smooth operational of STP.
- ii. STP operating agency shall ensure the generated sludge shall be dewatered properly.
- iii. Dewatered sludge shall be stored in confined space before disposal.
- iv. Dried sludge shall be disposed off in a scientific manner.

#### Condition Under Air Act & Noise Control: -

1. In case of use of DG as emergency power source, applicant shall use following fuel and install a comprehensive pollution control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards: -

Sr. No.	Stack attached with	Stack height (Mt)	Type of Fuel	Fuel Quantity	Emission Control Equipment	Emission standards not to exceed

1	415 KVA Diesel Generator		Diesel Oil	As per E(P)A Rules, 1986	Silencer	As per E(P)A Rules, 1986
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2. Noise from the D.G set, air compressors and other sources (s) should be controlled by providing an acoustic enclosure as is required for meeting and ambient noise standards for night and day time as prescribed for respective areas/zones (industrial, Commercial, Residential, Silence) which are as follows: -

Standards for noise level in db (A) leq

Industrial Area		Commercial Area		Residential Area		Silence Zone	
Day time	Night time	Day time	Night time	Day time	Night time	Day time	Night time
75	70	65	55	55	45	50	40

3. In case of facility available for biogas generation and storage in the STP premises, the biogas hence generated shall be used for energy requirements in STP premises for gas burner/dual fuel power generator,

### Specific Conditions:

- The STP shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended & all other applicable rules notified under E.P. Act 1986 & rulings of Hon'ble courts time to time.
- The responsible agency for the Operation and maintenance of the STP will ensure the continuous and uninterrupted data supply from the OCEMS to the CPCB/SPCB server and shall maintain strict supervision on fluctuations in operating parameters.
- Logbook shall be maintained for all the flowmeters, machines, motor operations and sludge generation, power consumption, chemical usage etc. as well as disposal of waste.
- In case of non-operation of STP due to any reason, immediate information shall be provided to the SPCB/Regional Officer and a report shall be submitted by the operator in this regard.
- The treated sewage shall be recycled/reused for different purposes such as Building construction projects, sprinkling for dust separation, irrigation and horticulture etc., as much as possible and rest treated sewage shall be discharged as per standards in such manner that no water logging takes place. Network plan for utilization of treated sewage shall be submitted within 03 months.
- Compliance of Notification no. 2458 dated 7-10-2016 of Ministry of Water Resource River Development and Ganga Rejuvenation, Govt. of India shall be ensured.
- Environmental Laboratory shall be setup in STP premises for minimum requisite parameters like pH, DO, TSS, BOD, COD, MLSS etc. and maintained with trained staff for analysis of treated and untreated sewage and maintain its record. Analysis report shall be submitted regularly to the Board.
- Compliance of relevant provisions of Environmental Laws shall be ensured.
- The responsible agency for the Operation and maintenance of the STP shall submit the point wise compliance report of the previous CTO/ CTE issued by the Board and the audited balance sheet for the current year within a month.
- The responsible agency for the Operation of STP shall ensure proper operation and maintenance of the STP.

11. The STP should be operated in such a way so that there is no adverse impact on public and environment.
12. The responsible agency for the Operation and maintenance of the STP shall develop proper green belt and rain water harvesting system as per guidelines. For green belt at least 8 feet height plants should be planted which shall be properly protected as proper irrigation and maneuvering arrangements shall be made. For the development of the green belt the guidelines issued by SPCB/Government time to time shall be complied.
13. The responsible agency for the Operation and maintenance of the STP shall submit quarterly monitoring reports of treated sewage from a NABL certified / approved laboratory under E.P. Act 1986.
14. The STP shall abide by orders/directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and State Pollution Control Board for protection and safe guard of environment from time to time.

**Additional Conditions:-**

1. This consent is valid for treatment of sewage discharge through Katahal Nala at Ballia by installation of Sewage Treatment Plant (STP) having capacity 20 MLD using Sequential Batch Reactor (SBR) Technology at Vill-Chhorhar, District-Ballia by U.P. Jal Nigam.
2. The S.T.P shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
3. The S.T.P shall ensure to install sludge storage facility with impervious flooring and dispose the hazardous waste through authorized recyclers/TSDF and comply with the provisions of Hazardous and Other Wastes (Management and Trans-boundary Movement) Amendment Rules, 2016.
4. The treated effluent/sewage should be reused in Building construction projects, sprinkling for dust separation, irrigation and horticulture etc purposes.
5. The treated sewage from the STP shall comply the discharge norms prescribed by Hon'ble NGT order dated 30.04.2019 in O.A. No. 1069/2018.
6. The order passed by Hon'ble NGT, New Delhi in OA No 370 of 2021 in the matter of Manoj kumar Rai versus State of UP shall prevail on this CTP.
7. The S.T.P shall comply with the provisions of notification dt. 07-10-2016 of Ministry of Water Resources, River Development and Ganga Conservation, GOI.
8. The S.T.P will have to ensure permission from the CGWA for ground water extraction and it will be the responsibility of the S.T.P to comply with the various conditions of the permission taken.
9. The responsible agency for the Operation and maintenance of the S.T.P shall submit the point wise compliance report of the previous CTO issued by the Board and the audited balance sheet for the current year and the details of fees deposited during last three years within a month failing which consent would be deemed void.
10. The responsible agency for the Operation and maintenance of the S.T.P shall ensure proper operation and

maintenance of Sewage Treatment Plant. Also shall ensure separate electricity connection, electromagnetic flow meter at inlet and outlet of S.T.P.

11. The S.T.P should be operated in such a way so that there is no adverse impact on public and environment.

12. The responsible agency for the Operation and maintenance of the S.T.P shall develop proper green belt and rain water harvesting system as per guidelines. For green belt at least 8 feet height plants should be planted which shall be properly protected as proper irrigation and maneuvering arrangements shall be made. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied.

13. The responsible agency for the Operation and maintenance of the S.T.P shall submit quarterly monitoring reports of treated effluent from a certified / approved laboratory under E.P. Act 1986

14. The responsible agency for the Operation and maintenance of the S.T.P will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB server and shall maintain strict supervision on fluctuations in operating parameters with respect to each treatment S.T.P of the Effluent treatment plant.

15. If the CPCB or UPPCB issues the Closure order against the S.T.P this consent order stands automatically suspended for that period.

16. The S.T.P shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.

17. This consent is valid for emission from 01 DG set having capacity 415 KVA each of DG set installed for operation of 08 MLD STP.

18. The conditions mentioned in the consent must be complied by the STP and submit the compliance report to UPPCB within the stipulated time period.

19. The STP shall submit analysis report of emission after interval of every 03 months dully analysed by Board or N.A.B.L. accredited lab.

20. The STP should operate in such a way so that is does not affect the surrounding environment & nearby Population.

21. The STP shall comply with the provisions of Solid and other Waste Management Rules, 2016.

22. The STP shall comply with the provisions of Hazardous & Other Waste (Management & Trans boundary Movement) Rules, 2016.

23. Audited Balance Sheet/ C.A. Certificate should be submitted within one month from the date of issue of this Certificate for verification of Consent fee payable.

24. The Online Continuous Effluent and Emission Monitoring System along with PTZ Camera with CPCB & UPPCB server shall be established within 03 months from issue of the consent. The consent shall be

# 759

automatically revoked if the OCEEMS & PTZ Web Camera are not established and connected within the prescribed time.

25. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this CTO and attract action under the provisions of Law.

**VIMAL  
KUMAR**  
Digitally signed by  
VIMAL KUMAR  
Date: 2025.05.22  
18:06:32 +05'30'  
**Environmental Engineer Incharge, Circle-6**

Copy to:

Regional Officer, U.P. Pollution Control Board, Azamgarh for information and necessary action.

**Environmental Engineer Incharge, Circle-6**

**VIMAL  
KUMAR**  
Digitally signed by  
VIMAL KUMAR  
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**मिशन LIFE - पर्यावरण के लिए जीवन शैली**  
(Lifestyle For Environment)  
**जनसहभागिता का सन्देश**



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय ।
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकिलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाकीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 विलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

**हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |**



761

E-mail:-upjn.ballia@gmail.com

# कार्यालय अधिशासी अभियन्ता

निर्माण खण्ड, उत्तर प्रदेश जल निगम (नगरीय), बलिया।

Annexure-4

पत्रांक: 881 / अमृत 2.0 (बलिया) सीवरेज / 89 दिनांक: 4.8.2025

सेवा में,

अधिशासी अधिकारी,  
नगर पालिका परिषद,  
जनपद-बलिया।

विषय:- अमृत 2.0 कार्यक्रम के अन्तर्गत बलिया नगर के नगर पालिका परिषद, बलिया में कराये जा रहे बलिया सीवरेज जीर्णोद्धार कार्यों के सम्बन्ध में।

महोदय

उपर्युक्त विषयक इस खण्ड द्वारा कराये जा रहे अमृत 2.0 कार्यक्रम के अन्तर्गत बलिया सीवरेज जीर्णोद्धार कार्यों के सम्बन्ध में अवगत कराना है कि 20 MLD STP एवं 25 KLD Co-Treatment plant का निर्माण कार्य एवं Commissioning कार्य पूर्ण किया जा चुका है। Co-Treatment plant के संचालन हेतु नगर पालिका क्षेत्रान्तर्गत गृहों, सार्वजनिक भवनों, कार्यालयों एवं गैर सार्वजनिक भवनों के सेप्टिक टैंको में उपलब्ध Sludge, De-Sludging vehicle के माध्यम से Co-Treatment plant पर उपलब्ध कराने की आवश्यकता है।

अतः आपसे अनुरोध है कि नगर पालिका परिषद, बलिया में कार्यरत De-Sludging vehicle के संचालक को निर्देशित करने का कष्ट करें कि उक्त Sludge छोड़कर स्थित Co-Treatment plant पर पहुँचायें जिससे Sludge का शोधन कार्य किया जा सके।

भवदीय

(पीयूष मौर्य)  
अधिशासी अभियन्ता

पृ0सं0 एवं दिनांक उपर्युक्तानुसार।

प्रतिलिपि:-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. मुख्य अभियन्ता(प्रयाग क्षेत्र), उ0 प्र0 जल निगम (नगरीय), प्रयागराज।
2. अधीक्षण अभियन्ता, निर्माण मण्डल, उ0 प्र0 जल निगम (नगरीय), आजमगढ़।
3. सम्बन्धित सहायक अभियन्ता/जूनियर इंजीनियर।

अधिशासी अभियन्ता

**Case :-** MATTERS UNDER ARTICLE 227 No. - 3464 of 2019

**Petitioner :-** Shiv Ji

**Respondent :-** Nagar Palika Parishad Ballia And 2 Others

**Counsel for Petitioner :-** Krishna Mohan Singh

**Counsel for Respondent :-** C.S.C.,Pranjal Mehrotra,Satendra Pratap Singh,Vimlesh Kumar Rai

**Hon'ble Ashok Kumar,J.**

Supplementary affidavit filed today be taken on record.

Heard learned counsel for the petitioner and Sri Satendra Pratap Singh, learned counsel represents the respondent no.1 and Sri Vimlesh Kumar Rai, learned counsel representing the respondent no.2.

As prayed by learned counsel for the respondents, four weeks time is allowed to file counter affidavit. Rejoinder affidavit, if any, may be filed within two weeks thereafter.

List this petition before appropriate Bench in the 3rd week of July, 2019 and shall not be treated as part heard/tied up to this Bench.

As agreed by learned counsel representing the respondents that the respondents have acquired the land situates at Araji no.183 and 184 only and the petitioner is in possession of land situates at Araji no.163 and 182, therefore, it is provided that the status quo as on date be maintained by both the parties till the next date of listing.

It is further directed that no construction including the boundary wall will be raised by the respondents without the permission of the Court.

**Order Date :-** 21.5.2019

A.Kr.\*

## कार्यालय उपजिलाधिकारी सदर, बलिया

पत्रांक : 3/60 / एस0टी0-एस0डी0एम0 / जांच आख्या-2025

दिनांक : 28 जुलाई 2025

विषय : सीवेज पंपिंग निर्माण हेतु आवंटित भूमि का चिन्हांकन उपरान्त आख्या प्रेषण के सम्बन्ध में।

अधिशाली अभियन्ता,  
निर्माण खण्ड, उ0प्र0  
जल निगम (नगरीय) बलिया

कृपया अपने कार्यालय अधिशाली अभियन्ता निर्माण खण्ड, उत्तर प्रदेश जल निगम(नगरीय) बलिया के पत्र संख्या 803/कार्य-10/12 दिनांक 15.07.2025 संदर्भ ग्रहण करने का कष्ट करें, जिसके अन्तर्गत ग्राम विशुनीपुर परगना, तहसील व जिला बलिया स्थित भूमि गाटा संख्या 183 व गाटा संख्या 184 की पैमाइश करने का अनुरोध किया गया है। उक्त के सम्बन्ध में अभिलेखीय व स्थलीय जांच आख्या निम्नवत् है :-

उपर्युक्त विषयक प्रकरण में राजस्व टीम द्वारा नगर पालिका परिषद बलिया की संयुक्त जांच आख्या के आधार पर अवगत कराना है कि राजस्व टीम व नगर पालिका परिषद बलिया द्वारा कार्यवाही करते हुए मौके पर जाकर सहायक अभियन्ता, जल निगम की उपस्थिति में गाटा संख्या 162, 169, 181, 183, 184 व गाटा संख्या 185 का स्थलीय निरीक्षण व अभिलेखीय परीक्षण किया गया।

मौके पर उपस्थित नगर पालिका परिषद बलिया के अधिशाली अधिकारी के द्वारा अपने अभिलेखीय साक्ष्य के द्वारा स्पष्ट किया गया कि ग्राम विशुनीपुर परगना व तहसील व जिला बलिया में सन् 1957 में मौजा विशुनीपुर एवं मौजा बेदुआ के अन्तर्गत स्थित भूमि के निम्नांकित गाटों को अधिग्रहित किया गया, जिनका विवरण निम्नवत् है :-

क्रम सं०	ग्राम का नाम	गाटा संख्या	अधिग्रहित रकबा	अभियुक्ति
1	2	3	4	5
1	विशुनीपुर	162	34डि०	शासनादेश सं० 7224(1)-50-9B -12(4)-56 दिनांक 27.11.1956 के क्रम में विशेष भूमि अध्याप्ति अधिकारी द्वारा नगर पालिका परिषद बलिया के पक्ष में अधिग्रहित की गयी।
2		169	7डि०	
3		181	4डि०	
4		183	16डि० 15डि०	
5		184	44डि०	
6		185	10डि०	
	कुल रकबा	06गाटा	130डि० यानि 1.30 एकड़	
1	बेदुआं	2	3.59डि०	
2		3	6.25डि०	
3		7	7.81डि०	
4		8	3.90डि०	
5		11	5.31डि०	
6		12	2.50डि०	
7		13	3.125डि०	

*M*

8		14	2.96डि
	कुल रकबा	08गाटा	35.44डि0

दिनांक 22.07.2025 को सहायक अभियन्ता जल निगम व अधिशासी अधिकारी नगर पालिका परिषद बलिया की उपस्थिति में राजस्व टीम द्वारा मौके का स्थलीय निरीक्षण किया गया। निरीक्षण के समय मौके पर उपस्थित शिवजी के पुत्र जिन्होंने अपना नाम लल्लन बताया यह कहते हुए विरोध किया कि यह भूमि सरकारी नहीं है बल्कि मेरी भूमि है। परन्तु मौके पर निरीक्षण करने पर यह पाया गया कि अर्धनिर्मित सीवेज पंपिंग स्टेशन व पानी की टंकी मौजा विशुनीपुर के आराजती नं0 183 रकबा 31डि0 में पूर्ण निर्माण व आराजी नं0 184 रकबा 44डि0 में आंशिक निर्माण व शेष रकबा खाली होना पाया गया व आराजी नं0 162 रकबा 34डि0 जो नगर पालिका परिषद द्वारा अधिग्रहित किया गया है, जिसमें से 34डि0 से कम रकबा ही मौके पर खाली है शेष भाग में ग्राम विशुनीपुर की आबादी व सड़क बनी है। आराजी नं0 162 में उक्त परियोजना से सम्बन्धित किसी प्रकार का निर्माण नहीं है। आराजी नं0 169 रकबा 7डि0, आराजी नं0 181 रकबा 4डि0, आराजी नं0 185 रकबा 10डि0 मौके पर नाली के रूप में है। आराजी नं0 163 व 182 में किसी प्रकार का कोई परियोजना से सम्बन्धित निर्माण नहीं पाया गया। इस भूमि के सम्बन्ध में दस्तावेज मांगने पर लल्लन पुत्र शिवजी के द्वारा मा0 उच्च न्यायालय इलाहाबाद द्वारा रिट याचिका संख्या (अनुच्छेद 227 के अन्तर्गत मामले संख्या) 3464/2019 शिवजी बनाम नगर पालिका परिषद बलिया व 02 अन्य में दिनांक 21.05.2019 को पारित आदेश की छाया प्रति प्रस्तुत की गयी। आदेश का मुख्य अंश निम्नवत् है :-

As agreed by learned counsel respectively the respondents that the respondents have acquired the land situates at Araji no 183 and 184 only and the petitioner is in posse

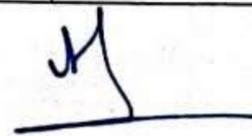
ssion of the land situates at Araji no 163 and 182, therefore it is provided that the states quo as on date maintained by both the parties till nest date of listing.

"It is further directed that no construction including the boundary wall will be roaise by the respondents without the permission of the court"

वर्तमान समय में रिट याचिका संख्या 3464/2019 मा0 उच्च न्यायालय इलाहाबाद में विचाराधीन है।

वर्तमान व बन्दोबस्ती अभिलेखों व मौके के अनुसार ग्राम विशुनीपुर परगना व तहसील व जनपद बलिया के गाटा संख्या 162, 169, 181, 183, 184 व 185 का विवरण निम्नवत् है :-

क्रम सं0	खाता संख्या	गाटा संख्या	रकबा	खातेदार का नाम के बन्दोबस्त अनुसार	वर्तमान अभिलेख के अनुसार खातेदार का नाम			मौके के अनुसार स्थिति
					गाटा संख्या	रकबा	कास्तकार का नाम	
1	3	4	5	6	7	8	9	10
1	05	183	47डि	लालबहादुर राय रामनगीना राय आदि	183/1	16डि0	बाबूलाल कन्हैया आदि	31डि0 अधिग्रहित रकबा इस आराजी नम्बर में सम्पूर्ण अधिग्रहित
					183/2	14डि0	केदारनाथ आदि	
					183/3	15डि0	सुदामा आदि	
					कुल योग-	45डि0		



								रकबा न पाया टंकी व सीवेज पंपिंग स्टेशन बना है
2	06	184/1	27डि0	रामचन्द्र सिंह आदि	184	54डि0	सुदामा आदि	44 डि0 अधिग्रहित रकबा इस आराजी नम्बर 4डि0 रकबे पर निर्माण व शेष खाली
	11	184/2	27डि0	शिव गोपाल राय	-			
		कुल योग-	54डि0		कुल योग-	54डि0		
3	16	185	64डि0	रामनगीना राय आदि	185 रकबा	57डि0	कृष्णा गुप्ता आदि	10डि0 अधिग्रहित रकबा नाली के रूप में।
					185	7डि	अनाग्रहित	
					कुल योग-	64डि0		
4	12	181	132डि0	शेख अली हसन पुत्र शेख वाजिद अली लक्ष्मीना कुंवरी पत्नी नौबत राय राजकली पत्नी भृगु राय	181/1	05डी0	काशी सिंह रामधारी देवी	04डि0 अधिग्रहित रकबा नाली के रूप में।
					181/1	3.5डि0	सुनील कुमार आदि	
					181/2	5.5डि0	हाजी अहमद हुसैन आदि	
					181/3	4.5डि0	हाजी हुसैन अहमद आदि	
					181/4	11डि0	वाशिष्ठ राय आदि	
					181/5	03डि0	वाशिष्ठ आदि	
					181/6	19डि0	एकराम आदि	
					181/6	9-3/4 डि0	अनुग्रहित आदि	
					कुल योग-	61डि0		
5	21	162	34डि0	लालबहादुर राय पुत्र परमा राय	162मि	0.39डि0	गोपाल बालेश्वर आदि	34डि0 अधिग्रहित रकबा मौके पर परियोजना से सम्बन्धित कोई निर्माण नहीं है।
					162मि	2-1/4 डि0	दयाशंकर राम	
					162मि	1डि0	उमरावती देवी	
					162मि	4-1/2 डि0	मुखदेव	
					162मि	3डि0	कमलावती	
					162मि	2डि0	श्रीकान्त सिंह	
					162मि	3/4डि0	कमलावती	
					162मि	1-1/4 डि0	गीता देवी	
					162मि	2-1/2	रामावती देवी	

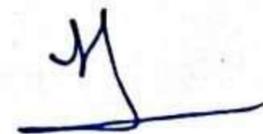
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						डि०		
					162मि	3डि०	सरस्वती देवी	
					162मि	1-1/2 डि०	सुशीला देवी	
					162मि	1-3/4 डि०	सोनामती देवी	
					कुल रकबा	62डि०		
6	33	169/1	7डी०	शेख अली हसल	169/1	15डि०	हाजी अहमद हुसैन	07डि० अधिग्रहित रकबा नाली के रूप में।
		169/2	30डि०	पुत्र शेख वाजिद अली	169/2	07-3/ 4 डि०	हाजी अहमद हुसैन आदि	
	14	169/3	42डि०	शेख अली हसल पुत्र शेख वाजिद अली	169/3	27-3/ 4 डि०	हाजी अहमद हुसैन आदि	
					169/3	4डि०	धनावती देवी रुचन तुरहा	
					169/4	12- 1/4डि०	हरवंश नन्हकू आदि	
		कुल योग-	79डि०		कुल रकबा	67डि०		

भूमि आराजी नं० 163 व 182 जो परियोजना में अधिग्रहित नहीं की गयी है।

क्रम सं०	खाता संख्या	गाटा संख्या	रकबा	खातेदार का नाम के बन्दोबस्त अनुसार	वर्तमान अभिलेख के अनुसार खातेदार का नाम			अभियुक्ति
					गाटा संख्या	रकबा	कास्तकार का नाम	
1	3	4	5	6	7	8	9	10
1	24	163/1	32डि०	धनपति कुंवरी आदि	163/1	32डि०	धनेश्वर मिश्र आदि	भूमि अधिग्रहित नहीं की गयी।
2	01	163/2	16डि०	कुंजबिहारी आदि	163/2	16डि०	कुंजबिहारी आदि	
3	32	163/3	10डि०	रामअवध राय आदि	163/3	10डि०	लहसिया देवी आदि	
4	32	163/4	6डि०	रामअवध राय	163/4	6डि०	लहसिया देवी आदि	
5	11	163/5	7डि०	शिवगोपाल राय	163/5	7डि०	रामचन्द्र आदि	
6	11	163/6	8डि०	शिवगोपाल राय आदि	163/6	8डि०	रामचन्द्र आदि	
7	11	163/7	01डि०	शिवगोपाल राय आदि	163/7	01डि०	नयनतारा देवी	
		कुल योग-	80डि०		कुल योग-	80डि०		
8	6	182	16डि०	रामचन्द्रसिंह आदि			रमानन्द आदि	

राजस्व टीम व नगर पालिका परिषद बलिया की टीम द्वारा मौके पर जाकर राजस्व अभिलेखों के परीक्षण में पाया गया है कि गाटा संख्या 183 रकबा 31डि० व गाटा संख्या 184 रकबा 44डि० जो नगर पालिका परिषद बलिया के द्वारा अधिग्रहित किया गया है। गाटा संख्या 183 रकबा 31डि० व गाटा संख्या 184 के आंशिक भाग रकबा 04डि० पर अर्धनिर्मित सीवेज पंपिंग स्टेशन व पानी की टंकी बनी है। गाटा संख्या 183 रकबा 31डि० वर्तमान राजस्व अभिलेखों में बाबूलाल, कन्हैया व सुदामा आदि के नाम अंकित है तथा गाटा संख्या 184 सुदामा आदि के नाम वर्तमान राजस्व अभिलेखों में



अंकित है। गाटा संख्या 183 व गाटा संख्या 184 के किसी भी रकबे पर रिट याचिकाकर्ता शिवजी पुत्र बैजनाथ का नाम अंकित नहीं है। वर्तमान उद्धरण खतौनी साथ में संलग्न है।

गाटा संख्या 163 रकबा 80डि0 व गाटा संख्या 182 रकबा 16डि0 जो नगर पालिका परिषद बलिया के द्वारा अधिगृहित नहीं किया गया है। गाटा संख्या 163 व गाटा संख्या 182 के सम्पूर्ण रकबे पर ग्राम विशुनीपुर की आबादी बसी है। गाटा संख्या 163 रकबा 80डि0 धनेश्वर मिश्र आदि व गाटा संख्या 182 रकबा 16डि0 रमानन्द आदि के नाम वर्तमान राजस्व अभिलेखों में अंकित है। गाटा संख्या 163 व गाटा संख्या 182 के रकबे पर रिट याचिकाकर्ता का नाम वर्तमान राजस्व अभिलेखों में अंकित नहीं है। वर्तमान उद्धरण खतौनी साथ में संलग्न है।

अतः आप मा0 उच्च न्यायालय इलाहाबाद में विचाराधीन रिट याचिका संख्या 3464/2019 शिवजी बनाम नगर पालिका परिषद बलिया व 02 अन्य में अपने स्तर से पैरवी कर नियमानुसार आवश्यक कार्यवाही कर अधोहस्ताक्षरी को प्रकरण में की गयी कार्यवाही से अवगत कराना सुनिश्चित करें।

संलग्नक :

- 1- मौके का नजरी नक्शा।
- 2- उद्धरण खतौनी जेड ए0 व नानजेड ए0
- 3- मौके के फोटोग्राफ।
- 4- टीम की संयुक्त जांच आख्या दिनांक- 25.07.2025 मूल रूप में।

4  
25/7/2025

( तिमराज सिंह )  
उप जिलाधिकारी,  
सदर-बलिया

प्रतिलिपि :

- 1- जिलाधिकारी महोदय, बलिया को सादर सूचनार्थ प्रेषित।
- 2- मुख्य राजस्व अधिकारी महोदय, बलिया को सादर सूचनार्थ प्रेषित।
- 3- अधिशासी अधिकारी, नगर पालिका परिषद बलिया को इस निर्देश के साथ कि अधिशासी अभियन्ता जल निगम (नगरीय) बलिया से सम्पर्क कर मा0 उच्च न्यायालय इलाहाबाद में विचाराधीन रिट याचिका संख्या 3464/2019 में प्रभावी पैरवी करना सुनिश्चित करें।

( तिमराज सिंह )  
उप जिलाधिकारी,  
सदर-बलिया

संयुक्त जांच आख्या

उप जिलाधिकारी,  
सदर-बलिया

कृपया अपने कार्यालय के पत्र संख्या 2974/एस0टी0-एस0डी0एम दिनांक 16.07.2025 का संदर्भ ग्रहण करने का कष्ट करें। जिसके अन्तर्गत कार्यालय अधिशासी अभियन्ता निर्माण खण्ड, उत्तर प्रदेश जल निगम (नगरीय) बलिया के पत्र दिनांक 803/कार्य-10/12 दिनांक 15.07.2025 के क्रम में ग्राम विशुनीपुर परगना, तहसील व जिला बलिया स्थित भूमि गाटा संख्या 183 व गाटा संख्या 184 की पैमाइश करने हेतु निदेशित किया गया है। उक्त के सम्बन्ध में अभिलेखीय व स्थलीय जांच आख्या निम्नवत् है :-

उपर्युक्त विषयक प्रकरण में राजस्व टीम व नगर पालिका परिषद बलिया की टीम द्वारा संयुक्त रूप से मौके पर जाकर जांच व भूमि सीमांकन का कार्य किया गया। मौके पर की गयी कार्यवाही व अभिलेखीय परीक्षण के आधार पर जांच आख्या निम्नवत् है :

टीम द्वारा मौके पर जाकर सहायक अभियन्ता, जल निगम की उपस्थिति में गाटा संख्या 162, 169, 181, 183, 184 व गाटा संख्या 185 का स्थलीय निरीक्षण व अभिलेखीय परीक्षण किया गया। मौके पर उपस्थित नगर पालिका परिषद बलिया के अधिशासी अधिकारी के द्वारा अपने अभिलेखीय साक्ष्य के द्वारा स्पष्ट किया गया कि ग्राम विशुनीपुर परगना व तहसील व जिला बलिया में सन् 1957 में मौजा विशुनीपुर एवं मौजा बेदुआ के अन्तर्गत स्थित भूमि के निम्नांकित गाटों को अधिग्रहित किया गया, जिनका विवरण निम्नवत् है :-

क्रम सं०	ग्राम का नाम	गाटा संख्या	अधिग्रहित रकबा	अभियुक्ति
1	2	3	4	5
1	विशुनीपुर	162	34डि०	शासनादेश सं० 7224(1)-50-9B -12(4)-56 दिनांक 27.11.1956 के क्रम में विशेष भूमि अध्याप्ति अधिकारी द्वारा नगर पालिका परिषद बलिया के पक्ष में अधिग्रहित की गयी।
2		169	7डि०	
3		181	4डि०	
4		183	16डि० 15डि०	
5		184	44डि०	
6		185	10डि०	
	कुल रकबा	06गाटा	130डि० यानि 1.30 एकड़	
1	बेदुआं	2	3.59डि०	
2		3	6.25डि०	
3		7	7.81डि०	
4		8	3.90डि०	
5		11	5.31डि०	
6		12	2.50डि०	
7		13	3.125डि०	
8		14	2.96डि०	
	कुल रकबा	08गाटा	35.44डि०	

*[Handwritten Signature]*  
अध्यक्ष

दिनांक 22.07.2025 को सहायक अभियन्ता जल निगम व अधिशासी अधिकारी नगर पालिका परिषद बलिया की उपस्थिति में राजस्व टीम द्वारा मौके का स्थलीय निरीक्षण किया गया। निरीक्षण के समय मौके पर उपस्थित शिवजी के पुत्र जिन्होंने अपना नाम लल्लन बताया यह कहते हुए विरोध किया कि यह भूमि सरकारी नहीं है बल्कि मेरी भूमि है। परन्तु मौके पर निरीक्षण करने पर यह पाया गया कि अर्धनिर्मित सीवेज पम्पिंग स्टेशन व पानी की टंकी मौजा विशुनीपुर के आराजती नं0 183 रकबा 31डि0 में पूर्ण निर्माण व आराजी नं0 184 रकबा 44डि0 में आंशिक निर्माण व शेष रकबा खाली होना पाया गया व आराजी नं0 162 रकबा 34डि0 जो नगर पालिका परिषद द्वारा अधिग्रहित किया गया है, जिसमें से 34डि0 से कम रकबा ही मौके पर खाली है शेष भाग में ग्राम विशुनीपुर की आबादी व सड़क बनी है। आराजी नं0 162 में उक्त परियोजना से सम्बन्धित किसी प्रकार का निर्माण नहीं है। आराजी नं0 169 रकबा 7डि0, आराजी नं0 181 रकबा 4डि0, आराजी नं0 185 रकबा 10डि0 मौके पर नाली के रूप में है। आराजी नं0 163 व 182 में किसी प्रकार का कोई परियोजना से सम्बन्धित निर्माण नहीं पाया गया। इस भूमि के सम्बन्ध में दस्तावेज मांगने पर लल्लन पुत्र शिवजी के द्वारा मा0 उच्च न्यायालय इलाहाबाद द्वारा रिट याचिका संख्या (अनुच्छेद 227 के अन्तर्गत मामले संख्या) 3464/2019 शिवजी बनाम नगर पालिका परिषद बलिया व 02 अन्य में दिनांक 21.05.2019 को पारित आदेश की छाया प्रति प्रस्तुत की गयी। आदेश का मुख्य अंश निम्नवत् है :-

As agreed by learned counsel respectively the respondents that the respondents have acquired the land situated at Araji no 183 and 184 only and the petitioner is in posse

possession of the land situated at Araji no 163 and 182, therefore it is provided that the status quo as on date maintained by both the parties till next date of listing.

"It is further directed that no construction including the boundary wall will be raised by the respondents without the permission of the court"

वर्तमान समय में रिट याचिका संख्या 3464/2019 मा0 उच्च न्यायालय इलाहाबाद में विचाराधीन है।

वर्तमान व बन्दोबस्ती अभिलेखों व मौके के अनुसार ग्राम विशुनीपुर परगना व तहसील व जनपद बलिया के गाटा संख्या 162, 169, 181, 183, 184 व 185 का विवरण निम्नवत् है :-

क्रम सं0	खाता संख्या	गाटा संख्या	रकबा	खातेदार का नाम के बन्दोबस्त अनुसार	वर्तमान अभिलेख के अनुसार खातेदार का नाम			मौके के अनुसार स्थिति
					गाटा संख्या	रकबा	कास्तकार का नाम	
1	3	4	5	6	7	8	9	10
1	05	183	47डि	लालबहादुर राय रामनगीना राय आदि	183/1	16डि0	बाबूलाल कन्हैया आदि	31डि0 अधिग्रहित रकबा
					183/2	14डि0	केदारनाथ आदि	

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					183/3	15डि0	सुदामा आदि	इस आराजी नम्बर में सम्पूर्ण अधिग्रहित रकबे में पानी टंकी एवं सीवेज पंपिंग स्टेशन बना है
					कुल योग-	45डि0		
2	06	184/1	27डि0	रामचन्द्र सिंह आदि	184	54डि0	सुदामा आदि	44 डि0 अधिग्रहित रकबा
	11	184/2	27डि0	शिव गोपाल राय	-			इस आराजी नम्बर 4डि0 रकबे पर निर्माण व शेष खाली
		कुल योग-	54डि0		कुल योग-	54डि0		
3	16	185	64डि0	रामनगीना राय आदि	185 रकबा	57डि0	कृष्णा गुप्ता आदि	10डि0 अधिग्रहित रकबा
					185	7डि	अनाग्रहित	नाली के रूप में।
					कुल योग-	64डि0		
4	12	181	132डि0	शेख अली हसन पुत्र शेख वाजिद अली लक्ष्मीना कुंवरी पत्नी नौबत राय राजकली पत्नी भृगु राय	181/1	05डी0	काशी सिंह रामप्यारी देवी	04डि0 अधिग्रहित रकबा
					181/1	3.5डि0	सुनील कुमार आदि	नाली के रूप में।
					181/2	5.5डि0	हाजी अहमद हुसैन आदि	
					181/3	4.5डि0	हाजी हुसैन अहमद आदि	
					181/4	11डि0	वाशिष्ठ राय आदि	
					181/5	03डि0	वाशिष्ठ आदि	
					181/6	19डि0	एकराम आदि	
					181/6 0	9-3/4 डि0	अनुग्रहित आदि	
					कुल योग-	61डि0		
5	21	162	34डि0	लालबहादुर राय पुत्र परमा राय	162मि	0.39डि0	गोपाल बालेश्वर आदि	34डि0 अधिग्रहित रकबा
					162मि	2-1/4 डि0	दयाशंकर राम	मौके पर
					162मि	1डि0	उमरावती देवी	परियोजना से
					162मि	4-1/2 डि0	मुखदेव	सम्बन्धित कोई निर्माण

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					162मि	3डि0	कमलावती	नहीं है।
					162मि	2डि0	श्रीकान्त सिंह	
					162मि	3/4डि0	कमलावती	
					162मि	1-1/4 डि0	गीता देवी	
					162मि	2-1/2 डि0	रामावती देवी	
					162मि	3डि0	सरस्वती देवी	
					162मि	1-1/2 डि0	सुशीला देवी	
					162मि	1-3/4 डि0	सोनामती देवी	
					कुल रकबा	62डि0		
6	33	169/1	7डी0	शेख अली हसल	169/1	15डि0	हाजी अहमद हुसैन	
		169/2	30डि0	पुत्र शेख वाजिद अली	169/2	07-3/ 4 डि0	हाजी अहमद हुसैन आदि	
	14	169/3	42डि0	शेख अली हसल पुत्र शेख वाजिद अली	169/3	27-3/ 4 डि0	हाजी अहमद हुसैन आदि	
					169/3	4डि0	धनावती देवी रुचन तुरहा	
					169/4	12- 1/4डि0	हरवंश नन्हकू आदि	
		कुल योग-	79डि0		कुल रकबा	67डि0		

भूमि आराजी नं0 163 व 182 जो परियोजना में अधिग्रहित नहीं की गयी है।

क्रम सं0	खाता संख्या	गाटा संख्या	रकबा	खातेदार का नाम बन्दोबस्त के अनुसार	वर्तमान अभिलेख के अनुसार खातेदार का नाम			अभियुक्ति
					गाटा संख्या	रकबा	कास्तकार का नाम	
1	3	4	5	6	7	8	9	10
1	24	163/1	32डि0	धनपति कुंवरी आदि	163/1	32डि0	धनेश्वर मिश्र आदि	भूमि अधिग्रहित नहीं की गयी।
2	01	163/2	16डि0	कुंजबिहारी आदि	163/2	16डि0	कुंजबिहारी आदि	
3	32	163/3	10डि0	रामअवध राय आदि	163/3	10डि0	लहसिया देवी आदि	
4	32	163/4	6डि0	रामअवध राय	163/4	6डि0	लहसिया देवी आदि	
5	11	163/5	7डि0	शिवगोपाल राय	163/5	7डि0	रामचन्द्र आदि	
6	11	163/6	8डि0	शिवगोपाल राय आदि	163/6	8डि0	रामचन्द्र आदि	
7	11	163/7	01डि0	शिवगोपाल राय आदि	163/7	01डि0	नयनतारा देवी	
		कुल योग-	80डि0		कुल योग-	80डि0		
8	6	182	16डि0	रामचन्द्र सिंह आदि			रमानन्द आदि	

*Handwritten signature*

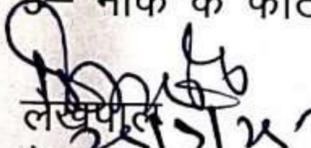
राजस्व टीम व नगर पालिका परिषद बलिया की टीम द्वारा मौके पर जाकर राजस्व अभिलेखों के परीक्षण में पाया गया है कि गाटा संख्या 183 रकबा 31डि0 व गाटा संख्या 184 रकबा 44डि0 जो नगर पालिका परिषद बलिया के द्वारा अधिगृहित किया गया है। गाटा संख्या 183 रकबा 31डि0 व गाटा संख्या 184 के आंशिक भाग रकबा 04डि0 पर अर्धनिर्मित सीवेज पंपिंग स्टेशन व पानी की टंकी बनी है। गाटा संख्या 183 रकबा 31डि0 वर्तमान राजस्व अभिलेखों में बाबूलाल, कन्हैया व सुदामा आदि के नाम अंकित है तथा गाटा संख्या 184 सुदामा आदि के नाम वर्तमान राजस्व अभिलेखों में अंकित है। गाटा संख्या 183 व गाटा संख्या 184 के किसी भी रकबे पर रिट याचिकाकर्ता शिवजी पुत्र बैजनाथ का नाम अंकित नहीं है। वर्तमान उद्धरण खतौनी साथ में संलग्न है।

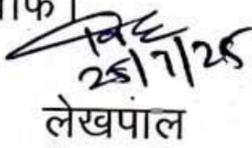
गाटा संख्या 163 रकबा 80डि0 व गाटा संख्या 182 रकबा 16डि0 जो नगर पालिका परिषद बलिया के द्वारा अधिगृहित नहीं किया गया है। गाटा संख्या 163 व गाटा संख्या 182 के सम्पूर्ण रकबे पर ग्राम विशुनीपुर की आबादी बसी है। गाटा संख्या 163 रकबा 80डि0 धनेश्वर मिश्र आदि व गाटा संख्या 182 रकबा 16डि0 रमानन्द आदि के नाम वर्तमान राजस्व अभिलेखों में अंकित है। गाटा संख्या 163 व गाटा संख्या 182 के रकबे पर रिट याचिकाकर्ता का नाम वर्तमान राजस्व अभिलेखों में अंकित नहीं है। वर्तमान उद्धरण खतौनी साथ में संलग्न है।

संयुक्त जांच आख्या महोदय की सेवा में सादर प्रेषित है।

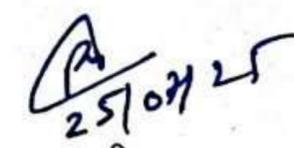
संलग्नक :

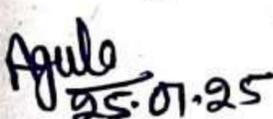
- 1- मौके का नजरी नक्शा।
- 2- उद्धरण खतौनी जेड ए0 व नानजेड ए0
- 3- मौके के फोटोग्राफ।

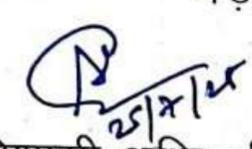
  
लेखपाल  
क्षेत्र-जगदीशपुर

  
लेखपाल  
क्षेत्र-जीराबस्ती

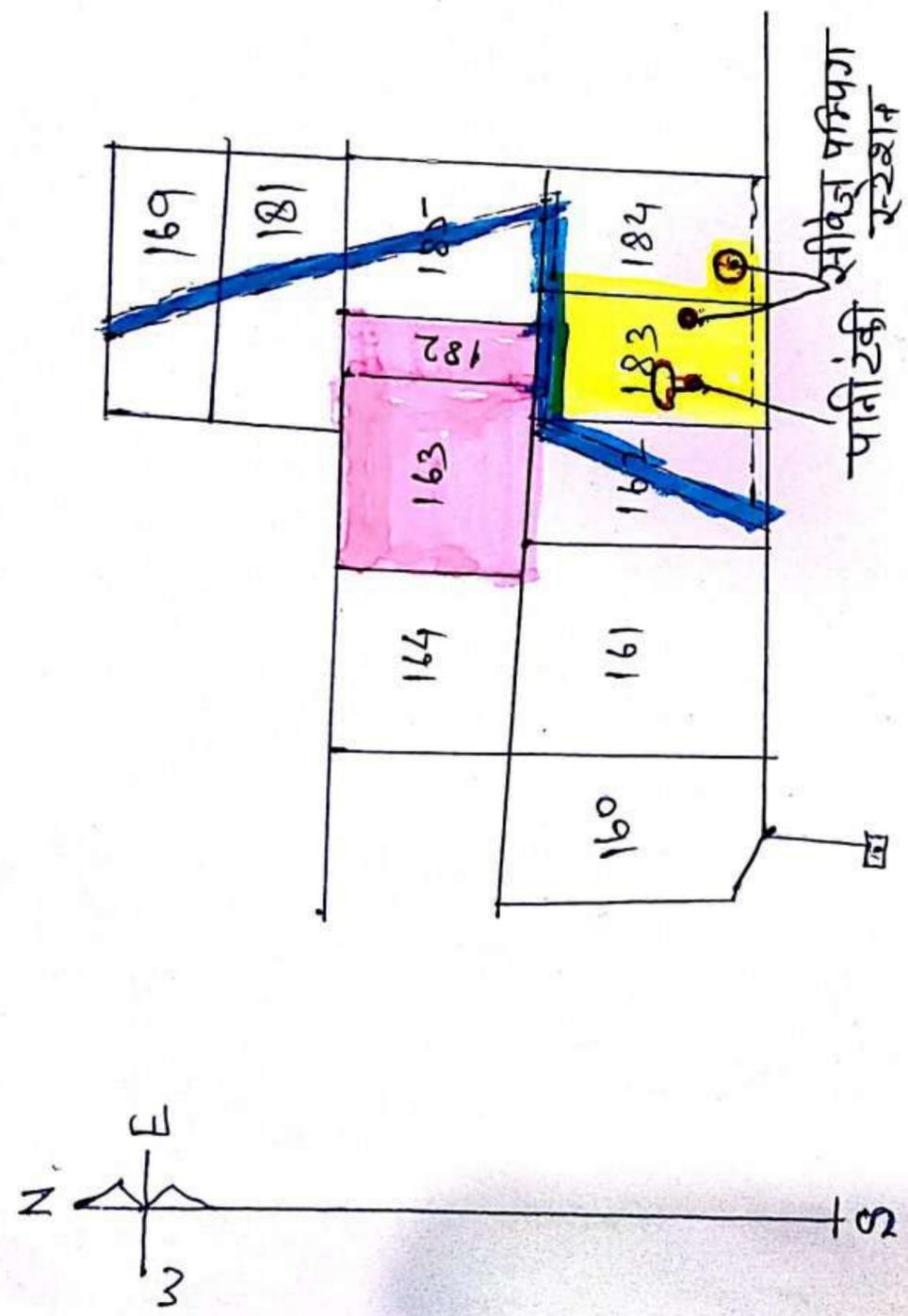
  
राजस्व निरीक्षक,  
नगर

  
नायब तहसीलदार,  
गड़वार

  
सहायक अभियन्ता,  
उत्तर प्रदेश, जल निगम (नगरीय)  
बलिया

  
अधिशासी अधिकारी,  
नगर पालिका परिषद,  
बलिया

सजरी नकशा  
 मोजा विशुनीपुर आरनंठ, 162, 169, 181, 183,  
 184, 185,



क्र०	संकेतांक आरनंठ	निर्माण प्रकार	मोडेल विषय
1	183		W.T व पानीटंकी
2	184 आरनंठ		" "
3	163		गडमती आरनंठ
4	182		" "
5	169		पिढी आरनंठ
	181		आरनंठ
	181		क'

सजरी नकशा  
 22/07/25

## कार्यालय नगर पालिका परिषद, बलिया

पत्रांक— 605/न0पा0प0बलिया/20245

दिनांक—13.08.2025

सेवा में,

संयुक्त सचिव,

उत्तर प्रदेश शासन।

**विषय:—** मा0 एन0 जी0 टी0 में विचाराधीन ओ0ए0 संख्या-370/2021 मनोज कुमार राय बनाम उ0प्र0 राज्य व अन्य में पारित आदेश दिनांक 16.04.2025 के अनुपालन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक के सम्बन्ध में अपने पत्र सं0-एन0जी0टी0-222/नौ-5-2025-03रिट/2022 दिनांक- 12 अगस्त, 2025 का सन्दर्भ ग्रहण करने का कष्ट करें। जिसके द्वारा मा0 एन0 जी0 टी0 में विचाराधीन ओ0ए0 संख्या-370/2021 मनोज कुमार राय बनाम उ0प्र0 राज्य व अन्य में पारित आदेश दिनांक 16.04.2025 के अनुपालन के सम्बन्ध में सूचना प्रेषित किये जाने हेतु निर्देशित किया गया है।

उक्त के अनुपालन में सादर अवगत कराना है कि नगर पालिका परिषद, बलिया की वांछित सूचना तैयार कर आपकी सेवा में सादर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।  
संलग्नक— उपरोक्तानुसार।

1. ए0एफ0सी0 इण्डिया की रिपोर्ट।
2. जल निगम निगरीय की अनुपालन आख्या।

अधिसासी अधिकारी  
नगर पालिका परिषद  
जनपद—बलिया

**प्रतिलिपि:—** निम्नलिखित को सादर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

- 1— राज्य मिशन निदेशक, स्वच्छ भारत मिशन (नगरीय), नगरीय निकाय निदेशालय, उ0प्र0।
- 2— प्रभारी अधिकारी, स्था0नि0, बलिया।
- 3— जिला कार्यक्रम प्रबन्धक, एस0बी0एम0—नगरीय, बलिया।
- 4— गार्ड फाईल।

अधिसासी अधिकारी  
नगर पालिका परिषद  
जनपद—बलिया

Item No.11

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**Original Application No. 370/2021  
(IA No. 231/2024)**

**Manoj Kumar Ray****Applicant****Versus**

State of UP &amp; Ors.

**Respondent(s)****Date of hearing: 18.08.2025**

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON HON'BLE  
MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER HON'BLE DR. A.  
SENTHIL VEL, EXPERT MEMBER.**

<b>Action Taken</b>	<b>अनुपालन आख्या</b>
4- On the perusal of the affidavit, it is noticed that the 20MLD STP is under construction for treatment of the sewage generated from approximately 26000 households. The timeline May 2025 for the operationalisation of this STP has been disclosed. The issue of connectivity of households has been clarified by disclosing that 20 MLD STP would cover 14,342 households generating approximately 8.09 MLD. In respect of 11,658 households, no provision for household connectivity to this STP has been disclosed	उ०प्र० जल निगम नगरीय की आख्या संलग्न।
5- The Tribunal is considering the main issue of preventing the discharge of sewage and waste in the Katahal drain which finally meets river Ganga. Though in the affidavit and the earlier proceedings, a disclosure was made about six drains on one side of Katahal nallah are discharging sewage into it, the affidavit does not state anywhere that on the construction of the STP and laying of the sewage network, the discharge of untreated sewage from these drains to Katahal nallah will be stopped. Hence, the affidavit of the Joint Secretary Urban Development is incomplete on this aspect.	उ०प्र० जल निगम नगरीय की आख्या संलग्न।
6- The issue relating to the connectivity of 11,658 households with the sewage network/FSTP and, ultimately, co-treatment with STP also needs to be resolved and appropriate action/plan needs to be disclosed.	सूचना उ०प्र० जल निगम नगरीय द्वारा अपेक्षित है।
7- So far as the stand taken in the affidavit that the legacy waste has been remediated at Mahaveer Ghat, it needs to be verified by the UPPCB and also ascertained how much land has been reclaimed and if products/residues are properly managed. UPPCB shall also ensure that there is no other solid waste garbage is dumped.	अनुपालन आख्या यू० पी० सी० बी० द्वारा अपेक्षित है।
8- The map on page 703 read along with the latest affidavit of the Joint Secretary discloses that the steps are taken for liquid waste management only on one side of the Katahal drain from where six drains carrying untreated sewage are out falling in the Katahal drain. There are other drains also on the other side of the Katahal drain for which no plan has been disclosed except that bioremediation is being carried out.	नगर पालिका परिषद, बलिया के अधिकार क्षेत्र से बाहर है।

<p>9- Learned Counsel for the State of UP has submitted that the other side of Katahal drain falls in Gramin Kshetra of Balis which is not within the jurisdiction of the Nagar Palika Parishad, Balia. The details of these drains located in Gramin Kshetra of Balia, falling from other side of Katahal drain required to be disclosed</p>	<p>नगर पालिका परिषद, बलिया के अधिकार क्षेत्र से बाहर है।</p>
<p>10- The Tribunal is considering the issue relating to the entire Balia District and the affidavit is also by the Joint Secretary, Urban Development, therefore, we expect that the scheme for solid and liquid waste management, especially in reference to the prevention of discharge of sewage and other waste through all the sewage drains to Katahal drain, is required to be disclosed by the Joint Secretary so that the final object of preventing discharge of sewage and other waste in river Ganga through Katahal drain can be achieved.</p>	<p>सूचना उ०प्र० जल निगम नगरीय द्वारा अपेक्षित है।</p>
<p>11-The affidavit of Joint Secretary discloses that on the treatment of 36.50 TPD solid waste at Basantpur, the compost of 8 to 10 TPD is obtained, but it has not been disclosed as to how the said compost is utilised/disposed of.</p>	<p>किसानों को निःशुल्क वितरित किया गया।</p>
<p>12- i- The capacities of pumping stations are not disclosed, and the steps are taken/to be taken till the third pumping station is constructed and commissioned (as the matter is under consideration by High Court of Judicature at Allahabad.</p>	<p>उ०प्र० जल निगम नगरीय की आख्या संलग्न।</p>
<p>12- ii- Not quantity and quality of sewage/sullage being carried by Katahal drain before meeting river Ganga is disclosed.</p>	<p>अनुपालन आख्या यू० पी० पी० सी० बी० द्वारा अपेक्षित है।</p>
<p>12- iii- Water quality of river Ganga upstream and downstream, particularly with reference to fecal coliform has not been disclosed.</p>	<p>अनुपालन आख्या यू० पी० पी० सी० बी० द्वारा अपेक्षित है।</p>
<p>12- iv- Disposal location of treated sewage from MLD STP has not been disclosed</p>	<p>उ०प्र० जल निगम नगरीय की आख्या संलग्न।</p>
<p>12- v- The next report needs to clarify the difference disclosures made in letters placed on pages 665 and 670 relating to the utilisation of RDF.</p>	<p>फर्म ए०एफ०सी० की रिपोर्ट के अनुसार बसन्तपुर प्लांट से निकलने वाले आर०डी०एफ० को भारत वेस्ट मैनेजमेन्ट, पनीहट्टी के माध्यम से डालमिया सिमेन्ट भारत लिमिटेड, बिहार को निसतारण हेतु भेज दिया जाता है। (संलग्न)</p>

(ND)  
/AE

अधिकारी अधिकारी  
नगर पालिका परिषद  
बलिया

## ANNEXURE-8

सेवा में

अधिशासी अधिकारी  
नगर पालिका परिषद  
बलिया

प्रेषक

मेसर्स ए एफ सी इंडिया  
संचालक बसंतपुर स्थित ठोस अपशिष्ट प्रबंधन प्लांट  
बलिया

पत्रांक: 748 /ए एफ सी इंडिया बलिया/2024-25

दिनांक: 16 / 12 /2024

विषय:- माननीय एन जी टी में विचाराधीन ओ ए संख्या 370/ 2021 मनोज कुमार राय बनाम उत्तर प्रदेश राज्य व अन्य में पारित आदेश दिनांक 17/05 /2024 के अनुपालन के संबंध में  
महोदय

उपर्युक्त विषयक कार्यालय नगर पालिका परिषद बलिया के पत्र संख्या :-192 / न पा प बलिया/ 2024-25 दिनांक 25/5/2024 का संदर्भ ग्रहण करने का कष्ट करें , जिसमें माननीय एन जी टी में विचाराधीन ओ ए संख्या 370/ 2021 मनोज कुमार राय बनाम उत्तर प्रदेश राज्य व अन्य में पारित आदेश दिनांक 17/05 /2024 के अनुपालन में ठोस अपशिष्ट प्रबंधन स्थल प्लांट से संबंधित आख्या प्रेषित करने के निर्देश दिए गए थे। जिसके अनुक्रम में निम्नवत आख्या प्रेषित है -

1. माननीय एन जी टी में विचाराधीन ओ ए संख्या 370/ 2021 मनोज कुमार राय बनाम उत्तर प्रदेश राज्य व अन्य में पारित आदेश दिनांक 17/05 /2024 के Para No. 9 जो निम्नवत उल्लिखित है -

**“Learned Counsel for State of UP has submitted that total daily solid waste generation within the Municipality is 36.5 TPD whereas the UPPCB on the plant site has found it to be 41.4 TPD and that there is a plant of (waste to compost) 50 TPD existing which is generating 3.5 TPD of compost. It needs to be explained by the State as to how on receipt of 41.4 or 36.5 TPD of Wet waste, only 3.5 TPD compost is generated..”**

उक्त आदेश के क्रम में अवगत करना है कि बसंतपुर स्थित ठोस अपशिष्ट प्रबंधन प्लांट में दैनिक रूप से औसतन 36.5 टन कूड़ा प्राप्त होता है। प्राप्त कुल कूड़े का 64%-67% गीला कूड़ा होता है जो लगभग 21-22 टन होता है। गीले कूड़े में MOISTURE CONTENT लगभग 60% से 65% होता है। MOISTURE CONTENT उड़ाने के बाद शेष लगभग 8 से 10 टन कूड़ा दैनिक रूप से काम्पोस्ट में परिवर्तित होता है। साथ ही प्लांट से निकालने वाले आर डी एफ को भारत वेस्ट मैनेजमेन्ट ,पनीहट्टी के माध्यम से डालमिया सिमेन्ट भारत लिमिटेड ,बिहार को निस्तारण हेतु भेज दिया जाता है।

ठोस अपशिष्ट प्रबंधन प्लांट में प्राप्त कूड़े का मासिक विवरण पूर्व में दिनांक 23.08.2024 के पत्र के माध्यम से आपको प्रेषित किया जा चुका है।

सादर

भवदीय

For AFC INDIA

*Shivam Singh*  
AUTHORISED SIGNATORY

04 ④

संलग्नक : यथोक्त ।

प्रतिलिपि : निम्नलिखित को सादर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित ।

- 1- जिलाधिकारी महोदय बलिया
- 2- मुख्य राजस्व अधिकारी / प्रभारी अधिकारी स्था० निकाय बलिया ।



780



GPS Map Camera

**Basantpur Ehatmali, Uttar Pradesh, India**

R49x+q6, Basantpur Ehatmali, Uttar Pradesh 277301, India

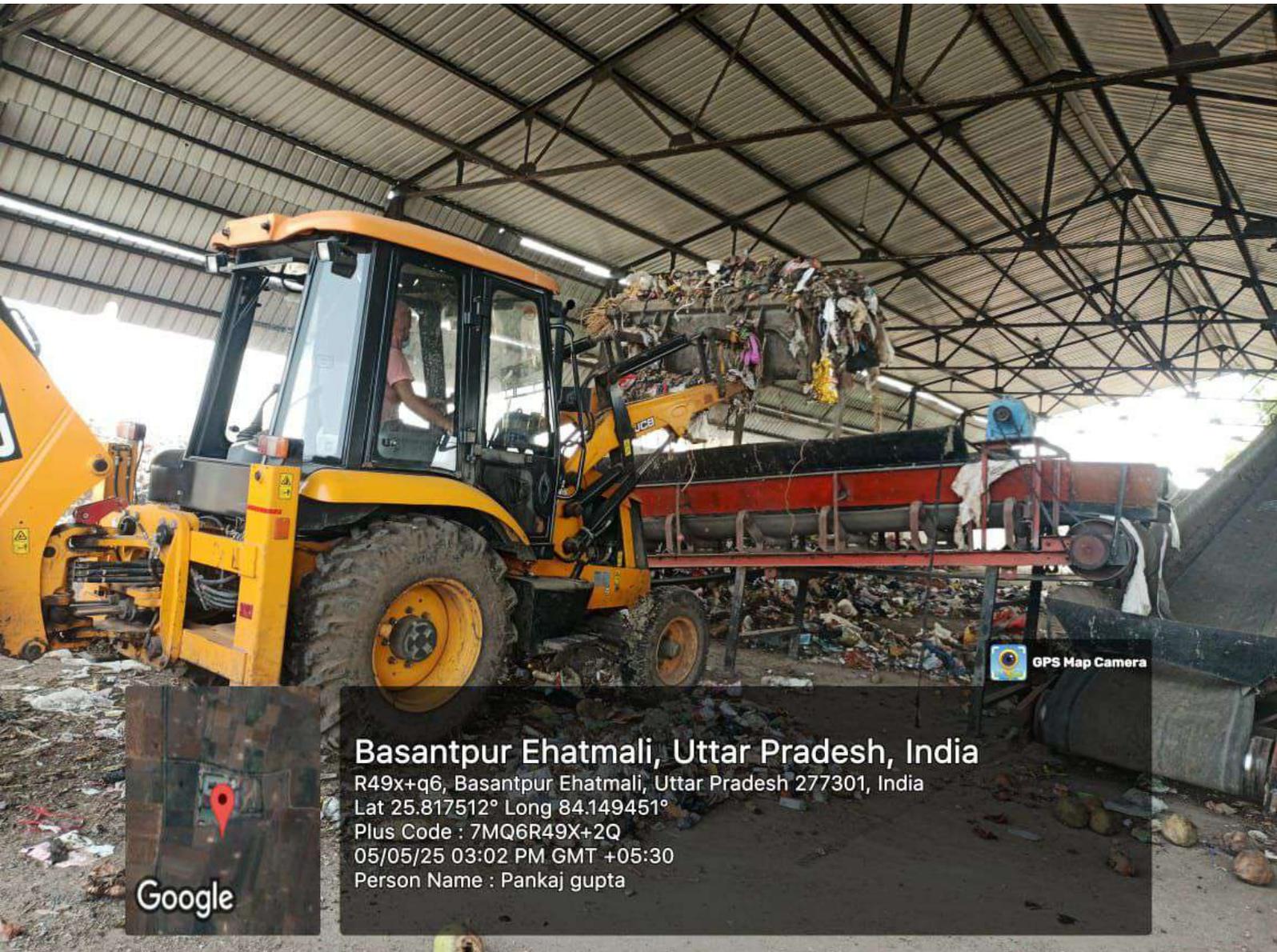
Lat 25.818022° Long 84.149521°

Plus Code : 7MQ6R49X+6R

01/05/25 10:42 AM GMT +05:30

Person Name : Pankaj gupta

Google



**Basantpur Ehatmali, Uttar Pradesh, India**

R49x+q6, Basantpur Ehatmali, Uttar Pradesh 277301, India

Lat 25.817512° Long 84.149451°

Plus Code : 7MQ6R49X+2Q

05/05/25 03:02 PM GMT +05:30

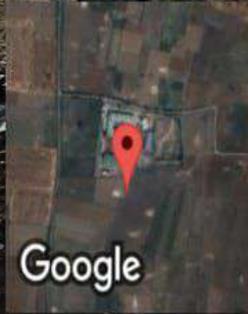
Person Name : Pankaj gupta

GPS Map Camera

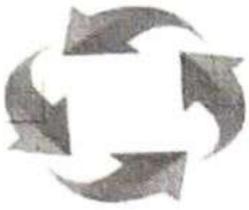
Google



GPS Map Camera



**Basantpur Ehatmali, Uttar Pradesh, India**  
R49x+q6, Basantpur Ehatmali, Uttar Pradesh 277301, India  
Lat 25.817509° Long 84.149362°  
Plus Code : 7MQ6R49X+2P  
05/05/25 03:04 PM GMT +05:30  
Person Name : Pankaj gupta



# 783 ANNEXURE-9 BHARAT WASTE MANAGEMENT

SODEPUR, SUKCHAR, B.T. ROAD, PANIHATI - 700115

Ref No:-

Dt:- 30-11-2024

AFC INDIA.  
Ballia-277001

Respected Sir,

**Sub:- Letter.**

Bharat Waste Management is a waste management enterprise that works to divert waste away from landfills. We are working PAN India in collaboration with several waste management companies. We support recycling, promote segregation and prevent plastic pollution by diverting plastic waste (recyclable & non-recyclable)/multi-layered plastic waste to cement kilns/waste to energy plants/authorized recyclers as prescribed under PWM Rule-2016.

According to CPCB and NGT norms, Every ULB must dispose their Plastic Waste in Environment Friendly manner. We help ULBs to divert their RDF Waste from Dumping Ground Site by disposing them through Recycling/Co-processing.

We want to collect RDF waste from your site and delivered the RDF waste to Cement Plant (Dalmia Cement Bharat Ltd) Odisha & Bihar as per under PWM Rule-2016.

**Sir, we provide Co-processing certificate (Cement Plant) after supplies complete of one month and your organization payment to us Rs.600/- per M.T. after submission of Certificate.**

And we want to build a long term business relationship with your organization at least 1 year.

Sir, hope your organization accept our request and give us a chance to build long term business relationship with you.

Thanking You,

Yours sincerely,

Bharat Waste Management

Sudip Dey  
Mob:-7278776933





प्रेषक,

कल्याण बनर्जी,  
संयुक्त सचिव,  
उत्तर प्रदेश शासन

सेवा मे,

- 1-राज्य मिशन निदेशक, स्वच्छ भारत मिशन (नगरीय), नगरीय निकाय निदेशालय, उ0प्र0।
- 2-प्रबन्ध निदेशक, उत्तर प्रदेश जल निगम (नगरीय), लखनऊ।
- 3-संयुक्त प्रबन्ध निदेशक, उत्तर प्रदेश जल निगम (नगरीय), लखनऊ।
- 4-जिलाधिकारी, बलिया।
- 5-निदेशक, सी0एण्डडी0एस0, उत्तर प्रदेश जल निगम (नगरीय), लखनऊ।
- 6-अधिकासी अधिकारी, नगर पालिका परिषद, बलिया, जनपद-बलिया।

नगर विकास अनुभाग-5

लखनऊ: दिनांक: 18 मार्च, 2025

विषय:-मा0 एन0जी0टी0 में विचाराधीन ओ0ए0 संख्या-370/2021 मनोज कुमार राय बनाम उ0प्र0 राज्य व अन्य में पारित आदेश दिनांक 18.12.2024 के अनुपालन के संबंध में।

महोदय,

कृपया उपर्युक्त विषयक मा0 एन0जी0टी0 में विचाराधीन ओ0ए0 संख्या-370/2021 मनोज कुमार राय बनाम उ0प्र0 राज्य व अन्य में पारित आदेश दिनांक 18.12.2024 (प्रति संलग्न) का अवलोकन करने का कष्ट करें। प्रकरण में दिनांक 16.04.2025 अगली सुनवाई की तिथि निर्धारित है।

2- इस संबंध में मुझे यह कहने का निदेश हुआ है कि कृपया मा0 एन0जी0टी0 में विचाराधीन ओ0ए0 संख्या-370/2021 मनोज कुमार राय बनाम उ0प्र0 राज्य व अन्य में पारित आदेश दिनांक 18.12.2024 के अनुपालन में समस्त वांछित कार्यवाही सुनिश्चित कराते हुए कृत कार्यवाही की अद्यतन आख्या शासन को तत्काल उपलब्ध कराने का कष्ट करें।

विषयगत प्रकरण मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली के समयबद्ध आदेश से आच्छादित है। अतएव व्यक्तिगत ध्यान/शीर्ष प्राथमिकता अपेक्षित है।

संलग्नक:यथोक्त।

भवदीय,  
18.03.2025  
(कल्याण बनर्जी)  
संयुक्त सचिव।

संख्या एवं दिनांक उपरोक्त

प्रतिलिपि:-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

- 1-श्री नीरज कुमार, अधिकासी अभियन्ता, उत्तर प्रदेश जल निगम (नगरीय), लखनऊ।
- 2-श्री अतुल भारती, विधिक सहायक, पी0एम0यू0, नगर विकास विभाग, उ0प्र0 लखनऊ।
- 3-श्री संदीप चौहान, पी0एम0यू0, नगरीय निकाय निदेशालय, उ0प्र0 लखनऊ।

आज्ञा से,  
18.03.2025  
(कल्याण बनर्जी)  
संयुक्त सचिव।

प्रेषक,

कल्याण बनर्जी,  
संयुक्त सचिव,  
उत्तर प्रदेश शासन

सेवा में,

- 1-राज्य मिशन निदेशक, स्वच्छ भारत मिशन (नगरीय), नगरीय निकाय निदेशालय, उ0प्र0।
- 2-प्रबन्ध निदेशक, उत्तर प्रदेश जल निगम (नगरीय), लखनऊ।
- 3-संयुक्त प्रबन्ध निदेशक, उत्तर प्रदेश जल निगम (नगरीय), लखनऊ।
- 4-जिलाधिकारी, बलिया।
- 5-निदेशक, सी0एण्डडी0एस0, उत्तर प्रदेश जल निगम (नगरीय), लखनऊ।
- 6-अधिकासी अधिकारी, नगर पालिका परिषद, बलिया, जनपद-बलिया।

नगर विकास अनुभाग-5

लखनऊ: दिनांक: 03 अप्रैल, 2025

विषय:-मा0 एन0जी0टी0 में विचाराधीन ओ0ए0 संख्या-370/2021 मनोज कुमार राय बनाम उ0प्र0 राज्य व अन्य में पारित आदेश दिनांक 18.12.2024 के अनुपालन के संबंध में।

महोदय,

कृपया उपर्युक्त विषयक शासन द्वारा पूर्व प्रेषित पत्र संख्या-एन0जी0टी0-102/नौ-5-2024-03रिट/2022 दिनांक 18.03.2025 का संदर्भ ग्रहण करने का कष्ट करें, जिसके माध्यम से मा0 एन0जी0टी0 में विचाराधीन ओ0ए0 संख्या-370/2021 मनोज कुमार राय बनाम उ0प्र0 राज्य व अन्य में पारित आदेश दिनांक 18.12.2024 के अनुपालन में समस्त वांछित कार्यवाही सुनिश्चित कराते हुए कृत कार्यवाही की अद्यतन आख्या शासन को तत्काल उपलब्ध कराये जाने की अपेक्षा की गयी थी, जो अभी तक अप्राप्त है। प्रकरण में दिनांक 16.04.2025 अगली सुनवाई की तिथि निर्धारित है।

2- इस संबंध में मुझे यह कहने का निदेश हुआ है कि कृपया शासन द्वारा पूर्व प्रेषित दिनांक 18.03.2025 द्वारा की गयी अपेक्षानुसार मा0 एन0जी0टी0 में विचाराधीन ओ0ए0 संख्या-370/2021 मनोज कुमार राय बनाम उ0प्र0 राज्य व अन्य में पारित आदेश दिनांक दिनांक 18.12.2024 के अनुपालन में समस्त वांछित कार्यवाही सुनिश्चित कराते हुए कृत कार्यवाही की अद्यतन आख्या शासन को तत्काल उपलब्ध कराने का कष्ट करें।

विषयगत प्रकरण मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली के समयबद्ध आदेश से आच्छादित है। अतएव व्यक्तिगत ध्यान/शीर्ष प्राथमिकता अपेक्षित है।

भवदीय,  
03.04.2025

( कल्याण बनर्जी )  
संयुक्त सचिव।

संख्या एवं दिनांक उपरोक्त

प्रतिलिपि:-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

- 1-श्री नीरज कुमार, अधिकासी अभियन्ता, उत्तर प्रदेश जल निगम (नगरीय), लखनऊ।
- 2-श्री अतुल भारती, विधिक सहायक, पी0एम0यू0, नगर विकास विभाग, उ0प्र0 लखनऊ।
- 3-श्री संदीप चौहान, पी0एम0यू0, नगरीय निकाय निदेशालय, उ0प्र0 लखनऊ।

आज्ञा से,  
03.04.2025  
( कल्याण बनर्जी )  
संयुक्त सचिव।

प्रेषक,

कल्याण बनर्जी,  
संयुक्त सचिव,  
उत्तर प्रदेश शासन

सेवा मे,

- 1-राज्य मिशन निदेशक, स्वच्छ भारत मिशन (नगरीय), नगरीय निकाय निदेशालय, उ0प्र0।
- 2-प्रबन्ध निदेशक, उत्तर प्रदेश जल निगम (नगरीय), लखनऊ।
- 3-संयुक्त प्रबन्ध निदेशक, उत्तर प्रदेश जल निगम (नगरीय), लखनऊ।
- 4-जिलाधिकारी, बलिया।
- 5-निदेशक, सी0एण्डडी0एस0, उत्तर प्रदेश जल निगम (नगरीय), लखनऊ।
- 6-अधिसासी अधिकारी, नगर पालिका परिषद, बलिया, जनपद-बलिया।

नगर विकास अनुभाग-5

लखनऊ: दिनांक: 28 अप्रैल, 2025

विषय:-मा0 एन0जी0टी0 में विचाराधीन ओ0ए0 संख्या-370/2021 मनोज कुमार राय बनाम उ0प्र0 राज्य व अन्य में पारित आदेश दिनांक 16.04.2025 के अनुपालन के संबंध में।

महोदय,

कृपया उपर्युक्त विषयक मा0 एन0जी0टी0 में विचाराधीन ओ0ए0 संख्या-370/2021 मनोज कुमार राय बनाम उ0प्र0 राज्य व अन्य में पारित आदेश दिनांक 16.04.2025 (प्रति संलग्न) का अवलोकन करने का कष्ट करें। प्रकरण में दिनांक 18.08.2025 अगली सुनवाई की तिथि निर्धारित है।

2- इस संबंध में मुझे यह कहने का निदेश हुआ है कि कृपया मा0 एन0जी0टी0 में विचाराधीन ओ0ए0 संख्या-370/2021 मनोज कुमार राय बनाम उ0प्र0 राज्य व अन्य में पारित आदेश दिनांक 16.04.2025 के अनुपालन में समस्त वांछित कार्यवाही सुनिश्चित कराते हुए कृत कार्यवाही की अद्यतन आख्या शासन को उपलब्ध कराने का कष्ट करें।

विषयगत प्रकरण मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली के समयबद्ध आदेश से आच्छादित है। अतएव व्यक्तिगत ध्यान/शीर्ष प्राथमिकता अपेक्षित है।

संलग्नक:यथोक्त।

भवदीय,  
28.04.2025

( कल्याण बनर्जी )  
संयुक्त सचिव।

संख्या एवं दिनांक उपरोक्त

प्रतिलिपि:-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

- 1-श्री नीरज कुमार, अधिसासी अभियन्ता, उत्तर प्रदेश जल निगम (नगरीय), लखनऊ।
- 2-श्री अतुल भारती, विधिक सहायक, पी0एम0यू0, नगर विकास विभाग, उ0प्र0 लखनऊ।
- 3-श्री संदीप चौहान, पी0एम0यू0, नगरीय निकाय निदेशालय, उ0प्र0 लखनऊ।

आज्ञा से,  
28.04.2025

( कल्याण बनर्जी )  
संयुक्त सचिव।

प्रेषक,

कल्याण बनर्जी,  
संयुक्त सचिव,  
उत्तर प्रदेश शासन

सेवा मे,

- 1-राज्य मिशन निदेशक, स्वच्छ भारत मिशन (नगरीय), नगरीय निकाय निदेशालय, उ0प्र0।
- 2-प्रबन्ध निदेशक, उत्तर प्रदेश जल निगम (नगरीय), लखनऊ।
- 3-संयुक्त प्रबन्ध निदेशक, उत्तर प्रदेश जल निगम (नगरीय), लखनऊ।
- 4-जिलाधिकारी, बलिया।
- 5-निदेशक, सी0एण्डडी0एस0, उत्तर प्रदेश जल निगम (नगरीय), लखनऊ।
- 6-अधिकासी अधिकारी, नगर पालिका परिषद, बलिया, जनपद-बलिया।

नगर विकास अनुभाग-5

लखनऊ: दिनांक: 08 मई, 2025

विषय:-मा0 एन0जी0टी0 में विचाराधीन ओ0ए0 संख्या-370/2021 मनोज कुमार राय बनाम उ0प्र0 राज्य व अन्य में पारित आदेश दिनांक 16.04.2025 के अनुपालन के संबंध में।

महोदय,

कृपया उपर्युक्त विषयक शासन द्वारा पूर्व प्रेषित पत्र संख्या-एन0जी0टी0-127/नौ-5-2025-03रिट/2022 दिनांक 28.04.2025 का संदर्भ ग्रहण करने का कष्ट करें, जिसके माध्यम से मा0 एन0जी0टी0 में विचाराधीन ओ0ए0 संख्या-370/2021 मनोज कुमार राय बनाम उ0प्र0 राज्य व अन्य में पारित आदेश दिनांक 16.04.2025 के अनुपालन में समस्त वांछित कार्यवाही सुनिश्चित कराते हुए कृत कार्यवाही की अद्यतन आख्या शासन को उपलब्ध कराये जाने की अपेक्षा की गयी थी, जो अभी तक अप्राप्त है। प्रकरण में दिनांक 18.08.2025 अगली सुनवाई की तिथि निर्धारित है।

2- इस संबंध में मुझे यह कहने का निदेश हुआ है कि कृपया शासन के उक्त पत्र दिनांक 28.04.2025 द्वारा की गयी अपेक्षानुसार मा0 एन0जी0टी0 में विचाराधीन ओ0ए0 संख्या-370/2021 मनोज कुमार राय बनाम उ0प्र0 राज्य व अन्य में पारित आदेश दिनांक दिनांक 16.04.2025 के अनुपालन में समस्त वांछित कार्यवाही सुनिश्चित कराते हुए कृत कार्यवाही की अद्यतन आख्या शासन को उपलब्ध कराने का कष्ट करें।

विषयगत प्रकरण मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली के समयबद्ध आदेश से आच्छादित है। अतएव व्यक्तिगत ध्यान/शीर्ष प्राथमिकता अपेक्षित है।

भवदीय,  
08.05.2025

( कल्याण बनर्जी )  
संयुक्त सचिव।

संख्या एवं दिनांक उपरोक्त

प्रतिलिपि:-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

- 1-श्री नीरज कुमार, अधिकासी अभियन्ता, उत्तर प्रदेश जल निगम (नगरीय), लखनऊ।
- 2-श्री अतुल भारती, विधिक सहायक, पी0एम0यू0, नगर विकास विभाग, उ0प्र0 लखनऊ।
- 3-श्री संदीप चौहान, पी0एम0यू0, नगरीय निकाय निदेशालय, उ0प्र0 लखनऊ।

आज्ञा से,  
08.05.2025

( कल्याण बनर्जी )  
संयुक्त सचिव।

प्रेषक,

कल्याण बनर्जी,  
संयुक्त सचिव,  
उत्तर प्रदेश शासन

सेवा मे,

1-अधिशाली अभियंता, निर्माण खण्ड, बलिया, उत्तर प्रदेश जल निगम(नगरीय), लखनऊ।  
2-अधिशाली अधिकारी, नगर पालिका परिषद, बलिया, जनपद-बलिया।

नगर विकास अनुभाग-5

लखनऊ: दिनांक: 12 अगस्त, 2025

विषय:-मा0 एन0जी0टी0 में विचाराधीन ओ0ए0 संख्या-370/2021 मनोज कुमार राय बनाम उ0प्र0 राज्य व अन्य में पारित आदेश दिनांक 16.04.2025 के अनुपालन के संबंध में।

महोदय,

कृपया उपर्युक्त विषयक शासन द्वारा पूर्व प्रेषित पत्र संख्या-एन0जी0टी0-127/नौ-5-2025-03रिट/2022 दिनांक 28.04.2025 एवं अनुस्मारक पत्र संख्या-एन0जी0टी0-127(1)/नौ-5-2025-03रिट/2022 दिनांक 08.05.2025 का संदर्भ ग्रहण करने का कष्ट करें, जिसके माध्यम से मा0 एन0जी0टी0 में विचाराधीन ओ0ए0 संख्या-370/2021 मनोज कुमार राय बनाम उ0प्र0 राज्य व अन्य में पारित आदेश दिनांक 16.04.2025 के अनुपालन में समस्त वांछित कार्यवाही सुनिश्चित कराते हुए कृत कार्यवाही की अद्यतन आख्या शासन को उपलब्ध कराये जाने की अपेक्षा की गयी थी, जो अभी तक अप्राप्त है। प्रकरण में दिनांक 18.08.2025 अगली सुनवाई की तिथि निर्धारित है।

2- मा0 एन0जी0टी0 द्वारा पारित आदेश में प्राप्त निर्देश के क्रम में शासन की ओर से शपथपत्र दाखिल किया जाना है।

3- अतएव इस संबंध में मुझे यह कहने का निदेश हुआ है कि कृपया मा0 एन0जी0टी0 में विचाराधीन ओ0ए0 संख्या-370/2021 मनोज कुमार राय बनाम उ0प्र0 राज्य व अन्य में पारित आदेश दिनांक दिनांक 16.04.2025 के अनुपालन में श्री भँवर पाल सिंह जादौन, स्थायी अधिवक्ता, मा0 एन0जी0टी0, नई दिल्ली से सम्पर्क/समन्वय स्थापित कर मा0 एन0जी0टी0 में दाखिल किये जाने वाले शपथपत्र का ड्राफ्ट तैयार कराकर तथा अनुपालन आख्या प्रत्येक दशा में दिनांक 13.08.2025 तक शासन को उपलब्ध कराने का कष्ट करें।

विषयगत प्रकरण मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली के समयबद्ध आदेश से आच्छादित है। अतएव व्यक्तिगत ध्यान/शीर्ष प्राथमिकता अपेक्षित है।

भवदीय,  
12.08.2025  
( कल्याण बनर्जी )  
संयुक्त सचिव।

संख्या एवं दिनांक उपरोक्त

प्रतिलिपि:-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

- 1-राज्य मिशन निदेशक, स्वच्छ भारत मिशन (नगरीय), नगरीय निकाय निदेशालय, उ0प्र0।
- 2-प्रबन्ध निदेशक, उत्तर प्रदेश जल निगम (नगरीय), लखनऊ।
- 3-जिलाधिकारी, बलिया।
- 4-निदेशक, सी0एण्डडी0एस0, उत्तर प्रदेश जल निगम (नगरीय), लखनऊ।
- 5-श्री भँवर पाल सिंह जादौन, स्थायी अधिवक्ता, मा0 एन0जी0टी0, नई दिल्ली।
- 6-श्री नीरज कुमार, अधिशाली अभियन्ता, उत्तर प्रदेश जल निगम (नगरीय), लखनऊ।
- 7-श्री अतुल भारती, विधिक सहायक, पी0एम0यू0, नगर विकास विभाग, उ0प्र0 लखनऊ।
- 8-श्री संदीप चौहान, पी0एम0यू0, नगरीय निकाय निदेशालय, उ0प्र0 लखनऊ।

आज्ञा से,  
12.08.2025  
( कल्याण बनर्जी )  
संयुक्त सचिव।